

**DIRECTORATE GENERAL OF FOREIGN TRADE**  
**(DES-II SECTION)**  
**RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING**  
**NO.6/81 DATED 13.06.2017**

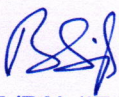
Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: [nc2.dgft@nic.in](mailto:nc2.dgft@nic.in)
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 06/81 dated 13.06.2017 of Norms Committee-II for the year 2017-18 was held under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

| Sl. No. | Name & Designation             | Department |
|---------|--------------------------------|------------|
| 1.      | Shri K.K. Tewari, IA           | DHI        |
| 2.      | Shri S.K. Jain, DO             | DIPP       |
| 3.      | Shri S.K. Bhatnagar, Dy. I.A.  | MOS        |
| 4.      | Shri K.S. Sodhi, AD(ME)        | MSME       |
| 5.      | Shri Baljit Singh, DDG         | DGFT       |
| 6.      | Shri Vinod Kumar Kashyap, FTDO | DGFT       |

Minutes of the Meeting No6/81 dated 13.06.2017 are confirmed by the Members.

  
**बलजीत सिंह /BALJIT SINGH**  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
**विनोद कुमार कश्यप**  
**VINOD KUMAR KASHYAP**  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| Case No.:6/16/81-ALC2/2012                                                                                                                                                                                                                                                           | Party Name:CROMPTON GREAVES LIMITED, | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00313/AM13/                                                                                                                                                                                                                                                    | RLA File<br>:03/94/040/00129/AM13/   | Lic.No/Date:0310709777<br>20.09.2012      | Defer Date:<br>25.07.2017 |
| <p><b>Decision :</b> NC decided to ask the firm to submit information sought vide DHI deficiency letter dated 9.7.2013 relating to calculation linking EP rating with core/coil dimension &amp; end use of items 19,21, 22 &amp; 26.</p> <p>The case stands deferred 25.07.2017.</p> |                                      |                                           |                           |

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| Case No.:16/20/81-ALC2/2016                                                                                                                                                                                   | Party Name:ICON POWER SOLUTIONS PVT LTD | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00449/AM17/                                                                                                                                                                             | RLA File<br>:05/23/040/00227/AM14/      | Lic.No/Date:0510363701<br>27.08.2013      | Defer Date:<br>25.07.2017 |
| <p><b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.</p> <p>The case stands deferred to 25.07.2017.</p> |                                         |                                           |                           |

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| Case No.:73/24/81-ALC2/2013                                                                                                                                                                              | Party Name:MOTHERSON SUMI SYSTEMS LTD., | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00461/AM14/                                                                                                                                                                        | RLA File<br>:05/24/040/00295/AM14/      | Lic.No/Date:0510371064<br>14.11.2013      | Defer Date:<br>25.07.2017 |
| <p><b>Decision :</b> NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 25.07.2017</p> |                                         |                                           |                           |

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| Case No.:6/24/81-ALC2/2013                                                                                                                                                                                        | Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00394/AM14/                                                                                                                                                                                 | RLA File<br>:04/24/040/00192/AM14/              | Lic.No/Date:0410152322<br>27.11.2013      | Defer Date:<br>25.07.2017 |
| <p><b>Decision :</b> NC observed that application for the above AA was referred to s to DOT for comments . NC decided to await their reply and defer the case.</p> <p>The case stands deferred to 25.07.2017.</p> |                                                 |                                           |                           |

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| Case No.:7/24/81-ALC2/2013                                                                                                                                   | Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00395/AM14/                                                                                                                            | RLA File<br>:04/24/040/00193/AM14/              | Lic.No/Date:0410152323<br>27.11.2013      | Defer Date:<br>25.07.2017 |
| <p><b>Decision :</b> NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case.</p> |                                                 |                                           |                           |



The case stands deferred to 25.07.2017.

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|------------------------------------------|---------------------------------------------|---------------------------------------------------|-----------------------------------|
| <b>Case No.:</b> 84/24/81-ALC2/2013      | <b>Party Name:</b> TATA BP SOLAR INDIA LTD. | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00472/AM14/ | <b>RLA File</b><br>:07/24/040/00395/AM14/   | <b>Lic.No/Date:</b> 0710101901<br>04.02.2014      | <b>Defer Date:</b><br>25.07.2017  |

6 **Decision :** NC observed that application for the above AA was referred to MNRE for comments and reminded vide D.O. letter dated 05.08.2016 to expedite the matter. NC decided to await their comments and defer the case.

The case stands deferred to 25.07.2017.

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| <b>Case No.:</b> 85/24/81-ALC2/2013      | <b>Party Name:</b> TATA POWER SOLAR SYSTEMS LTD. | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00473/AM14/ | <b>RLA File</b><br>:07/24/040/00413/AM14/        | <b>Lic.No/Date:</b> 0710102050<br>07.02.2014      | <b>Defer Date:</b><br>25.07.2017  |

7 **Decision :** NC observed that application for the above AA was referred to MNRE for comments and reminded vide D.O. letter dated 05.08.2016 to expedite the matter. NC decided to await their comments and defer the case.

The case stands deferred to 25.07.2017.

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|------------------------------------------|------------------------------------------------------|---------------------------------------------------|-----------------------------------|
| <b>Case No.:</b> 43/14/81-ALC2/2016      | <b>Party Name:</b> MAK CONTROLS AND SYSTEMS PVT LTD. | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00294/AM17/ | <b>RLA File</b><br>:32/21/040/00182/AM14/            | <b>Lic.No/Date:</b> 3210072953<br>07.02.2014      | <b>Defer Date:</b><br>25.07.2017  |

8 **Decision :** NC observed that application for the above AA was referred to MOD for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.

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|------------------------------------------|-------------------------------------------|---------------------------------------------------|-----------------------------------|
| <b>Case No.:</b> 17/20/81-ALC2/2016      | <b>Party Name:</b> IMAGE LABELS PVT.LTD., | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00450/AM17/ | <b>RLA File</b><br>:07/24/040/00338/AM13/ | <b>Lic.No/Date:</b> 0710103418<br>04.04.2014      | <b>Defer Date:</b><br>25.07.2017  |

9 **Decision :** NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.

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| <b>Case No.:</b> 16/6/81-ALC2/2014 | <b>Party Name:</b> LS CABLE INDIA PRIVATE LIMITED, | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b>                     | <b>RLA File</b>                                    | <b>Lic.No/Date:</b> 0510386026                    | <b>Defer Date:</b>                |



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| :01/81/050/00170/AM15/                                                                                                                                | :05/23/040/00004/AM15/ | 08.05.2014 | 25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case. |                        |            |            |
| The case stands deferred to 25.07.2017.                                                                                                               |                        |            |            |

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| <b>Case No.:</b> 20/15/81-ALC2/2014                                                                                                                                                                                      | <b>Party Name:</b> SMART CARD IT SOLUTIONS LTD. | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00477/AM15/                                                                                                                                                                                 | <b>RLA File</b><br>:31/83/040/00160/AM15/       | <b>Lic.No/Date:</b> 3110064957<br>09.10.2014      | <b>Defer Date:</b><br>25.07.2017  |
| 11 <b>Decision :</b> NC observed that comments offered by DeitY were referred back to relook the matter. DeitY was reminded on 20.03.2017 to expedite the matter. NC decided to await their comments and defer the case. |                                                 |                                                   |                                   |
| The case stands deferred to 25.07.2017.                                                                                                                                                                                  |                                                 |                                                   |                                   |

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| <b>Case No.:</b> 12/18/81-ALC2/2014                                                                                                                       | <b>Party Name:</b> ZENITH PRECISION PVT LTD ., | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00631/AM15/                                                                                                                  | <b>RLA File</b><br>:07/24/040/00347/AM15/      | <b>Lic.No/Date:</b> 0710107288<br>24.12.2014      | <b>Defer Date:</b><br>25.07.2017  |
| 12 <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. |                                                |                                                   |                                   |
| The case stands deferred to 25.07.2017.                                                                                                                   |                                                |                                                   |                                   |

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| <b>Case No.:</b> 55/18/81-ALC2/2014                                                                                                                      | <b>Party Name:</b> VINDHYA TELELINKS LTD., | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00674/AM15/                                                                                                                 | <b>RLA File</b><br>:11/24/040/00004/AM15/  | <b>Lic.No/Date:</b> 1110028126<br>19.01.2015      | <b>Defer Date:</b><br>25.07.2017  |
| 13 <b>Decision :</b> NC observed that application for the above AA was referred to DOT for comments. NC decided to await their reply and defer the case. |                                            |                                                   |                                   |
| The case stands deferred to 25.07.2017.                                                                                                                  |                                            |                                                   |                                   |

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| <b>Case No.:</b> 2/8/81-ALC2/2016                                                                                                                                                 | <b>Party Name:</b> ABB INDIA LIMITED      | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| <b>HQ File</b><br>:01/81/050/00166/AM17/                                                                                                                                          | <b>RLA File</b><br>:07/21/040/01099/AM15/ | <b>Lic.No/Date:</b> 0710107777<br>10.03.2015      | <b>Defer Date:</b><br>25.07.2017  |
| 14 <b>Decision :</b> NC observed that DHI deficiency letter sent to firm on 06.04.2017 seeking certain information. NC decided to await the reply of the firm and defer the case. |                                           |                                                   |                                   |
| The case stands deferred to 25.07.2017.                                                                                                                                           |                                           |                                                   |                                   |

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| 15 <b>Case No.:</b> 5/24/81-ALC2/2015 | <b>Party Name:</b> PHOENIX | <b>Meet No/Date:</b> 6/81- | <b>Status:</b> |
|---------------------------------------|----------------------------|----------------------------|----------------|



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|                                                                                                                                                        | INDUSTRIES PVT. LTD                | ALC2/2017<br>13.06.2017              | Deferred                  |
| HQ File<br>:01/81/050/00507/AM16/                                                                                                                      | RLA File<br>:03/95/040/01051/AM15/ | Lic.No/Date:0310795328<br>15.04.2015 | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. |                                    |                                      |                           |
| The case stands deferred to 25.07.2017.                                                                                                                |                                    |                                      |                           |

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| Case No.:1/3/81-ALC2/2015                                                                                                                                                      | Party Name:HARSHINI EPC<br>PVT LTD | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00074/AM16/                                                                                                                                              | RLA File<br>:09/24/040/00535/AM15/ | Lic.No/Date:0910061983<br>06.05.2015          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that DHI deficiency letter sent to firm on 06.04.2017 seeking certain information. NC decided to await the reply of the firm and defer the case. |                                    |                                               |                           |
| The case stands deferred to 25.07.2017.                                                                                                                                        |                                    |                                               |                           |

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| Case No.:32/14/81-ALC2/2016             | Party Name:JAY BHAWANI<br>METAL INDUSTRIES                                                                                                                                                                                                               | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00283/AM17/       | RLA File<br>:03/94/040/00377/AM16/                                                                                                                                                                                                                       | Lic.No/Date:0310798078<br>11.08.2015          | Defer Date:<br>25.07.2017 |
| 17                                      | <b>Decision :</b> NC observed that hard copy of the application for the above AA not received from RA, Mumbai. NC decided to request RA, Mumbai to send two set of application alongwith necessary document for consideration of the by Norms Committee. |                                               |                           |
| The case stands deferred to 25.07.2017. |                                                                                                                                                                                                                                                          |                                               |                           |

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| Case No.:43/3/81-ALC2/2017                                                                                                                                                           | Party Name:VEER-O-METALS PVT .LTD  | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred |
| HQ File<br>:01/81/050/00077/AM18/                                                                                                                                                    | RLA File<br>:07/24/040/00191/AM16/ | Lic.No/Date:0710108701<br>09.09.2015      | Defer Date:         |
| <b>Decision :</b> NC noted that copy of the application not received from RA, Bangalore. NC decided to request concerned RA to forward a copy of the application and defer the case. |                                    |                                           |                     |
| The case stands deferred to 25.07.2017.                                                                                                                                              |                                    |                                           |                     |

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| Case No.:72/14/81-ALC2/2016       | Party Name:TTP<br>TECHNOLOGIES PRIVATE<br>LIMITED                                                                                                                                                                                                                           | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00323/AM17/ | RLA File<br>:07/24/040/00237/AM16/                                                                                                                                                                                                                                          | Lic.No/Date:0710109092<br>26.11.2015          | Defer Date:<br>25.07.2017 |
| 19                                | <b>Decision :</b> NC observed that firm was requested to provide the details of earlier approved advance authorization though firm had been requested to provide the number of AA for same EP with which the repeat is required. NC decide to remind the firm and defer the |                                               |                           |



case.

The case stands deferred to 25.07.2017

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| Case No.:17/24/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:ANGLO STEEL PVT LTD,    | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Approved |
| HQ File<br>:01/81/050/00519/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:03/94/040/00734/AM16/ | Lic.No/Date:0310801043<br>15.12.2015      |          |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP Comments vide UO NO. 12/45/2017-TSW/20 dated 13.06.2017 as under:<br><br>Advance Authorisation may be ratified as under on repeat basis as per Advance<br>20 Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:<br><br>1. Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product .<br>2. Word “Relevant grade and size ” may prefixed with the description of import item and its quantity may be allowed as 400 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.<br><br>RA may take suitable consequential action accordingly. |                                    |                                           |          |

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| Case No.:18/24/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:ANGLO STEEL PVT LTD,    | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Approved |
| HQ File<br>:01/81/050/00520/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:03/94/040/00735/AM16/ | Lic.No/Date:0310801045<br>15.12.2015      |          |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP Comments vide UO NO. 12/45/2017-TSW/21 dated 13.06.2017 as under:<br><br>Advance Authorisation may be ratified as under on repeat basis as per Advance<br>21 Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:<br><br>1. Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product .<br>2. Word “Relevant grade and size ” may prefixed with the description of import item and its quantity may be allowed as 400 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.<br><br>RA may take suitable consequential action accordingly. |                                    |                                           |          |

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| Case No.:16/24/81-ALC2/2015       | Party Name:ANGLO STEEL PVT LTD,    | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Approved |
| HQ File<br>:01/81/050/00518/AM16/ | RLA File<br>:03/94/040/00731/AM16/ | Lic.No/Date:0310801123<br>16.12.2015      |          |



**Decision :** NC decided to **ratify** the norms for the above AA as per DIPP Comments vide UO NO. 12/45/2017-TSW/22 dated 13.06.2017 as under:

Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product .
2. Word “Relevant grade and size ” may prefixed with the description of import item and its quantity may be allowed as 400 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

RA may take suitable consequential action accordingly.

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|-----------------------------------|------------------------------------|-------------------------------------------|----------|
| Case No.:19/24/81-ALC2/2015       | Party Name:ANGLO STEEL PVT LTD,    | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Approved |
| HQ File<br>:01/81/050/00521/AM16/ | RLA File<br>:03/94/040/00733/AM16/ | Lic.No/Date:0310801126<br>16.12.2015      |          |

**Decision :** NC decided to **ratify** the norms for the above AA as per DIPP Comments vide UO NO. 12/45/2017-TSW/23 dated 13.06.2017 as under:

23 Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product .
2. Word “Relevant grade and size ” may prefixed with the description of import item and its quantity may be allowed as 400 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

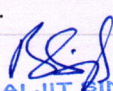
RA may take suitable consequential action accordingly.

|                                   |                                    |                                           |          |
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| Case No.:20/24/81-ALC2/2015       | Party Name:ANGLO STEEL PVT LTD,    | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Approved |
| HQ File<br>:01/81/050/00522/AM16/ | RLA File<br>:03/94/040/00732/AM16/ | Lic.No/Date:0310801122<br>16.12.2015      |          |

24 **Decision :** NC decided to **ratify** the norms for the above AA as per DIPP Comments vide UO NO. 12/45/2017-TSW/24 dated 13.06.2017 as under:

Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product .

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



2. Word "Relevant grade and size" may prefixed with the description of import item and its quantity may be allowed as 400 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

RA may take suitable consequential action accordingly.

|                                                                                                                                                                                                        |                                   |                                          |                                               |                           |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------|-----------------------------------------------|---------------------------|
| 25                                                                                                                                                                                                     | Case No.:25/24/81-ALC2/2015       | Party Name:FCI OEN<br>CONNECTORS LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                        | HQ File<br>:01/81/050/00527/AM16/ | RLA File<br>:10/24/040/00081/AM16/       | Lic.No/Date:1010059345<br>17.12.2015          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                   |                                          |                                               |                           |

|                                                                                                                                                                                                        |                                   |                                          |                                               |                           |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------|-----------------------------------------------|---------------------------|
| 26                                                                                                                                                                                                     | Case No.:28/24/81-ALC2/2015       | Party Name:FCI OEN<br>CONNECTORS LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                        | HQ File<br>:01/81/050/00530/AM16/ | RLA File<br>:10/24/040/00083/AM16/       | Lic.No/Date:1010059344<br>17.12.2015          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                   |                                          |                                               |                           |

|                                                                                                                                                                                                        |                                   |                                          |                                               |                           |
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| 27                                                                                                                                                                                                     | Case No.:29/24/81-ALC2/2015       | Party Name:FCI OEN<br>CONNECTORS LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                        | HQ File<br>:01/81/050/00531/AM16/ | RLA File<br>:10/24/040/00082/AM16/       | Lic.No/Date:1010059346<br>18.12.2015          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                   |                                          |                                               |                           |

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|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------|-----------------------------------------------|---------------------------|
| 28                                                                                                                                                                                                     | Case No.:26/24/81-ALC2/2015       | Party Name:FCI OEN<br>CONNECTORS LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                        | HQ File<br>:01/81/050/00528/AM16/ | RLA File<br>:10/24/040/00089/AM16/       | Lic.No/Date:1010059352<br>30.12.2015          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                   |                                          |                                               |                           |

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| 29 | Case No.:27/24/81-ALC2/2015 | Party Name:FCI OEN<br>CONNECTORS LIMITED | Meet No/Date:6/81-<br>ALC2/2017 | Status:<br>Deferred |
|----|-----------------------------|------------------------------------------|---------------------------------|---------------------|



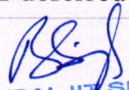
|                                                                                                                                                         |                                    |                                      |                           |
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|                                                                                                                                                         |                                    | 13.06.2017                           |                           |
| HQ File<br>:01/81/050/00529/AM16/                                                                                                                       | RLA File<br>:10/24/040/00087/AM16/ | Lic.No/Date:1010059351<br>30.12.2015 | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. |                                    |                                      |                           |
| The case stands deferred to 25.07.2017.                                                                                                                 |                                    |                                      |                           |

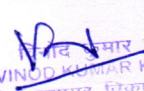
|    |                                                                                                                                                         |                                    |                                               |                           |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|---------------------------|
|    | Case No.:21/14/81-ALC2/2016                                                                                                                             | Party Name:FLASH FORGE<br>PVT LTD  | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| 30 | HQ File<br>:01/81/050/00272/AM17/                                                                                                                       | RLA File<br>:03/94/040/00856/AM16/ | Lic.No/Date:0310802152<br>01.02.2016          | Defer Date:<br>25.07.2017 |
|    | <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. |                                    |                                               |                           |
|    | The case stands deferred to 25.07.2017.                                                                                                                 |                                    |                                               |                           |

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| Case No.:9/2/81-ALC2/2016                                                                                                                                           | Party Name:ELKAY<br>TELELINKS LTD. | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00009/AM17/                                                                                                                                   | RLA File<br>:05/23/040/00419/AM16/ | Lic.No/Date:0510397504<br>04.02.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that DIPP Deficiency letter sent to firm on 10.04.2017 seeking certain information. NC decided to send a reminder and defer the case. |                                    |                                               |                           |
| The case stands deferred to 25.07.2017.                                                                                                                             |                                    |                                               |                           |

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|-------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-----------------------------------------------|---------------------------|
| Case No.:28/2/81-ALC2/2016                                                                                                                            | Party Name:VEM<br>TECHNOLOGIES PVT LTD. | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00028/AM17/                                                                                                                     | RLA File<br>:09/71/040/00168/AM16/      | Lic.No/Date:0910063235<br>10.02.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MOD for comments. NC decided to await their reply and defer the case. |                                         |                                               |                           |
| The case stands deferred to 25.07.2017.                                                                                                               |                                         |                                               |                           |

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| Case No.:10/2/81-ALC2/2016                                                                                                                              | Party Name:FCI OEN<br>CONNECTORS LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00010/AM17/                                                                                                                       | RLA File<br>:10/24/040/00106/AM16/       | Lic.No/Date:1010059409<br>16.02.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. |                                          |                                               |                           |
| The case stands deferred to 25.07.2017.                                                                                                                 |                                          |                                               |                           |

  
 बलजीत सिंह /BALJIT SINGH  
 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य एवं उद्योग मंत्रालय  
 Ministry of Commerce & Industry

  
 विनोद कुमार कश्यप  
 VINOD KUMAR KASHYAP  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग/Dept. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|---------------------------|
| 34 | Case No.:11/2/81-ALC2/2016                                                                                                                                                                             | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00011/AM17/                                                                                                                                                                      | RLA File<br>:10/24/040/00107/AM16/    | Lic.No/Date:1010059410<br>16.02.2016      | Defer Date:<br>25.07.2017 |
|    | <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                       |                                           |                           |

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|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|---------------------------|
| 35 | Case No.:12/5/81-ALC2/2016                                                                                                                                                                                                                                                               | Party Name:ANJANI TECHNOPLAST LTD. | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00045/AM17/                                                                                                                                                                                                                                                        | RLA File<br>:05/23/040/00484/AM16/ | Lic.No/Date:0510397635<br>18.02.2016      | Defer Date:<br>25.07.2017 |
|    | <b>Decision :</b> NC observed that firm was asked to submit the information as per O/of DC (MSME) vide their OM dated TL-12021/5/2016-GC and F-DCMSME dated 30.03.2017 (copy enclosed). NC decided to send a reminder and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                    |                                           |                           |

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|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|---------------------------|
| 36 | Case No.:13/17/81-ALC2/2016                                                                                                                                                                           | Party Name:THERMOPADS PVT. LTD     | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00348/AM17/                                                                                                                                                                     | RLA File<br>:09/24/040/00697/AM16/ | Lic.No/Date:0910063313<br>22.02.2016      | Defer Date:<br>25.07.2017 |
|    | <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                    |                                           |                           |

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|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|-------------------------------------------|---------------------------|
| 37 | Case No.:73/14/81-ALC2/2016                                                                                                                                                                                                                                                                                                      | Party Name:TTP TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00324/AM17/                                                                                                                                                                                                                                                                                                | RLA File<br>:07/24/040/00378/AM16/          | Lic.No/Date:0710109437<br>24.02.2016      | Defer Date:<br>25.07.2017 |
|    | <b>Decision :</b> NC observed that firm was requested to provide the details of earlier approved advance authorization though firm had been requested to provide the number of AA for same EP with which the repeat is required. NC decide to remind the firm and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                             |                                           |                           |

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|----|-----------------------------------|------------------------------------|-------------------------------------------|---------------------------|
| 38 | Case No.:3/2/81-ALC2/2016         | Party Name:ALSTOM INDIA LIMITED,   | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00003/AM17/ | RLA File<br>:05/23/040/00466/AM16/ | Lic.No/Date:0510397779<br>01.03.2016      | Defer Date:<br>25.07.2017 |



**Decision :** NC observed that application for the above AA was referred to DHI for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.

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|----|-----------------------------------|---------------------------------------------------|-------------------------------------------|---------------------------|
| 39 | Case No.:31/2/81-ALC2/2016        | Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00031/AM17/ | RLA File<br>:03/95/040/00740/AM16/                | Lic.No/Date:0310802976<br>02.03.2016      | Defer Date:<br>25.07.2017 |

**Decision :** NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.

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|----|-----------------------------------|-------------------------------------|-------------------------------------------|---------------------------|
| 40 | Case No.:31/5/81-ALC2/2016        | Party Name:KIRPEKAR ENGG. PVT.LTD., | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00064/AM17/ | RLA File<br>:31/83/040/00175/AM16/  | Lic.No/Date:3110066035<br>08.03.2016      | Defer Date:<br>25.07.2017 |

**Decision :** NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.

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|----|-----------------------------------|-----------------------------------------------|-------------------------------------------|---------------------------|
| 41 | Case No.:13/5/81-ALC2/2016        | Party Name:AUTOMATION ENGINEERS A.B. PVT.LTD. | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00046/AM17/ | RLA File<br>:05/23/040/00529/AM16/            | Lic.No/Date:0510397904<br>11.03.2016      | Defer Date:<br>25.07.2017 |

**Decision :** NC observed that DeitY has offered comments vide their letter no. dated. NC decided to ask the Technical Authority to sign the annexures enclosed with comments and defer the case.

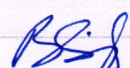
The case stands deferred to 25.07.2017.

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|----|-----------------------------------|-----------------------------------------|-------------------------------------------|---------------------------|
| 42 | Case No.:8/14/81-ALC2/2016        | Party Name:APOLLO INTERNATIONAL LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00259/AM17/ | RLA File<br>:05/23/040/00528/AM16/      | Lic.No/Date:0510397935<br>15.03.2016      | Defer Date:<br>25.07.2017 |

**Decision :** NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.

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|----|----------------------------|-------------------------------------------|-----------------------------|---------------------|
| 43 | Case No.:21/5/81-ALC2/2016 | Party Name:SPIRAL EHL ENGINEERING PRIVATE | Meet No/Date:6/81-ALC2/2017 | Status:<br>Deferred |
|----|----------------------------|-------------------------------------------|-----------------------------|---------------------|

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
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वाणिज्य विभाग, नई दिल्ली  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



|                                                                                                                                                        |                                    |                                      |                           |
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|                                                                                                                                                        | LIMITED                            | 13.06.2017                           |                           |
| HQ File<br>:01/81/050/00054/AM17/                                                                                                                      | RLA File<br>:05/24/040/00587/AM16/ | Lic.No/Date:0510398000<br>21.03.2016 | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. |                                    |                                      |                           |
| The case stands deferred to 25.07.2017.                                                                                                                |                                    |                                      |                           |

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|--------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------|-----------------------------------------------|---------------------------|
| Case No.:22/5/81-<br>ALC2/2016                                                                                                                         | Party Name:SPIRAL EHL<br>ENGINEERING PRIVATE<br>LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status: Deferred          |
| HQ File<br>:01/81/050/00055/AM17/                                                                                                                      | RLA File<br>:05/24/040/00588/AM16/                      | Lic.No/Date:0510398001<br>21.03.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. |                                                         |                                               |                           |
| The case stands deferred to 25.07.2017.                                                                                                                |                                                         |                                               |                           |

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|-------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|---------------------------|
| <b>Case No.:</b> 44/14/81-<br>ALC2/2016                                                                                                               | Party Name:MANASH<br>KUMAR PAUL    | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | <b>Status:</b> Deferred   |
| HQ File<br>:01/81/050/00295/AM17/                                                                                                                     | RLA File<br>:02/24/040/00209/AM16/ | Lic.No/Date:0210206561<br>21.03.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision:</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. |                                    |                                               |                           |
| The case stands deferred to 25.07.2017.                                                                                                               |                                    |                                               |                           |

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|-----------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|---------------------------|
| Case No.:47/14/81-ALC2/2016             | Party Name:NATIONAL<br>STEEL AND AGRO<br>INDUSTRIES LTD.,                                                                                                                                  | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00298/AM17/       | RLA File<br>:56/24/040/00058/AM16/                                                                                                                                                         | Lic.No/Date:5610004873<br>29.03.2016          | Defer Date:<br>25.07.2017 |
| 46                                      | <b>Decision :</b> NC observed that MOS deficiency letter sent to firm, however, firm sought extension of time for filing of reply. NC decided to send a final reminder and defer the case. |                                               |                           |
| The case stands deferred to 25.07.2017. |                                                                                                                                                                                            |                                               |                           |

|                                     |                                                                                                                                                                                                            |                                               |                            |
|-------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|----------------------------|
| <b>Case No.:</b> 48/14/81-ALC2/2016 | Party Name:NATIONAL<br>STEEL AND AGRO<br>INDUSTRIES LTD.,                                                                                                                                                  | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | <b>Status:</b><br>Deferred |
| HQ File<br>:01/81/050/00299/AM17/   | RLA File<br>:56/24/040/00059/AM16/                                                                                                                                                                         | Lic.No/Date:5610004874<br>29.03.2016          | Defer Date:<br>25.07.2017  |
| 47                                  | <b>Decision :</b> NC observed that MOS deficiency letter sent to firm on , however, firm sought extension of time for filing of reply. NC decided to send final reminder and defer the case to 25.07.2017. |                                               |                            |



The case stands deferred to 25.07.2017.

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|---------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------------------------------|-----------------------------------------------|---------------------------|
| 48                                                                                                                                                      | Case No.:7/5/81-ALC2/2016         | Party Name:STERA<br>ENGINEERING INDIA<br>PRIVATE LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                         | HQ File<br>:01/81/050/00040/AM17/ | RLA File<br>:04/24/040/00273/AM16/                       | Lic.No/Date:0410161766<br>01.04.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their for comments and defer the case. |                                   |                                                          |                                               |                           |
| The case stands deferred to 25.07.2017                                                                                                                  |                                   |                                                          |                                               |                           |

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| 49                                                                                                                                                     | Case No.:44/3/81-ALC2/2017        | Party Name:VEER-O-<br>METALS PVT .LTD | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred |
|                                                                                                                                                        | HQ File<br>:01/81/050/00078/AM18/ | RLA File<br>:07/24/040/00436/AM16/    | Lic.No/Date:0710109622<br>04.04.2016          | Defer Date:         |
| <b>Decision :</b> NC observed that application for the above AA was referred to DIPP for comments. NC decided to await their reply and defer the case. |                                   |                                       |                                               |                     |
| The case stands deferred to 25.07.2017.                                                                                                                |                                   |                                       |                                               |                     |

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| 50                                                                                                                                                                                                             | Case No.:33/5/81-ALC2/2016        | Party Name:DYNAMIC<br>CABLES PVT. LTD. | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                | HQ File<br>:01/81/050/00066/AM17/ | RLA File<br>:13/24/040/00056/AM16/     | Lic.No/Date:1310048197<br>05.04.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that firm was asked to submit information as per DIPP UO No. 12/34/2017-TSW/52 dated 02 /05/2017, no reply received till date. NC decided to send a reminder and defer the case. |                                   |                                        |                                               |                           |
| The case stands deferred to 25.07.2017.                                                                                                                                                                        |                                   |                                        |                                               |                           |

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| 51                                                                                                                                                     | Case No.:10/17/81-ALC2/2016       | Party Name:PONDY OXIDES<br>AND CHEMICALS LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                        | HQ File<br>:01/81/050/00345/AM17/ | RLA File<br>:25/24/040/00002/AM17/               | Lic.No/Date:2510004486<br>12.04.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. |                                   |                                                  |                                               |                           |
| The case stands deferred to 25.07.2017.                                                                                                                |                                   |                                                  |                                               |                           |

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| 52 | Case No.:3/8/81-ALC2/2016         | Party Name:INJECTOPLAST<br>PVT.LTD | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00167/AM17/ | RLA File<br>:06/24/040/00003/AM17/ | Lic.No/Date:0610038371<br>26.04.2016          | Defer Date:<br>25.07.2017 |



**Decision :** NC observed that reply of the firm has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.

The case stands deferred to 25.07.2017

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|-------------------------------------|---------------------------------------------|-------------------------------------------|-----------------------------------|
| <b>Case No.:</b> 71/14/81-ALC2/2016 | Party Name:TTP TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00322/AM17/   | RLA File<br>:07/24/040/00020/AM17/          | Lic.No/Date:0710109725<br>27.04.2016      | Defer Date:<br>25.07.2017         |

53 **Decision :** NC observed that firm was requested to provide the details of earlier approved advance authorization though firm had been requested to provide the number of AA for same EP with which the repeat is required. NC decide to remind the firm and defer the case.

The case stands deferred to 25.07.2017.

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| <b>Case No.:</b> 46/14/81-ALC2/2016 | Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD., | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00297/AM17/   | RLA File<br>:56/24/040/00004/AM17/                  | Lic.No/Date:5610004891<br>29.04.2016      | Defer Date:<br>25.07.2017         |

54 **Decision :** NC observed that MOS deficiency letter sent to firm, however, firm sought extension of time for filing of reply. NC decided to send final reminder and defer the case to 25.07.2017.

The case stands deferred to 25.07.2017.

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| <b>Case No.:</b> 2/6/81-ALC2/2017 | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00142/AM18/ | RLA File<br>:10/24/040/00008/AM17/    | Lic.No/Date:1010059489<br>24.05.2016      | Defer Date:<br>25.07.2017         |

55 **Decision :** NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.

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| <b>Case No.:</b> 1/8/81-ALC2/2016 | Party Name:PONDY OXIDES AND CHEMICALS LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00165/AM17/ | RLA File<br>:25/24/040/00009/AM17/            | Lic.No/Date:2510004524<br>07.06.2016      | Defer Date:<br>25.07.2017         |

56 **Decision :** NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.



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| 57                                                                                                                                                                       | Case No.:40/14/81-ALC2/2016       | Party Name:KINECO KAMAN COMPOSITES - INDIA PVT LTD | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                          | HQ File<br>:01/81/050/00291/AM17/ | RLA File<br>:17/24/040/00032/AM17/                 | Lic.No/Date:1710006354<br>09.06.2016      | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that firm was asked to submit information as per DIPP deficiency letter dated 02.05.207. NC decided to send a reminder and defer the case. |                                   |                                                    |                                           |                           |
| The case stands deferred to 25.07.2017.                                                                                                                                  |                                   |                                                    |                                           |                           |

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| 58                                                                                                                                                                                                                                                                                                                                                            | Case No.:7/14/81-ALC2/2016        | Party Name:ANGLO STEEL PVT LTD,    | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Approved |
|                                                                                                                                                                                                                                                                                                                                                               | HQ File<br>:01/81/050/00258/AM17/ | RLA File<br>:03/94/040/00207/AM17/ | Lic.No/Date:0310805759<br>28.06.2016      |          |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP Comments vide UO NO. 12/45/2017-TSW/58 dated 13.06.2017 as under:                                                                                                                                                                                                        |                                   |                                    |                                           |          |
| Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:                                                                                                                                                                                          |                                   |                                    |                                           |          |
| <ol style="list-style-type: none"> <li>Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product .</li> <li>Word “Relevant grade and size ” may prefixed with the description of import item and its quantity may be allowed as 400 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 &amp; C-593.</li> </ol> |                                   |                                    |                                           |          |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                        |                                   |                                    |                                           |          |

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| 59                                                                                                                                         | Case No.:17/14/81-ALC2/2016       | Party Name:COSMO FERRITES LTD.,    | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                            | HQ File<br>:01/81/050/00268/AM17/ | RLA File<br>:22/24/040/00020/AM17/ | Lic.No/Date:2210015521<br>12.07.2016      | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that reply of the firm as referred to MSME for comments. NC decided to await their reply and defer the case. |                                   |                                    |                                           |                           |
| The case stands deferred to 25.07.2017                                                                                                     |                                   |                                    |                                           |                           |

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| 60                                                                                                                                                     | Case No.:75/14/81-ALC2/2016       | Party Name:YASH METAL IMPEX PVT.LTD. | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                        | HQ File<br>:01/81/050/00326/AM17/ | RLA File<br>:03/95/040/00288/AM17/   | Lic.No/Date:0310806426<br>20.07.2016      | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. |                                   |                                      |                                           |                           |



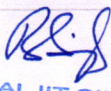
The case stands deferred to 25.07.2017.

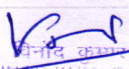
|    |                                                                                                                                                         |                                               |                                                   |                                   |
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| 61 | <b>Case No.:</b> 20/14/81-ALC2/2016                                                                                                                     | <b>Party Name:</b> FCI OEN CONNECTORS LIMITED | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00271/AM17/                                                                                                                | <b>RLA File</b><br>:10/24/040/00031/AM17/     | <b>Lic.No/Date:</b> 1010059568<br>28.07.2016      | <b>Defer Date:</b><br>25.07.2017  |
|    | <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. |                                               |                                                   |                                   |
|    | The case stands deferred to 25.07.2017.                                                                                                                 |                                               |                                                   |                                   |

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|----|---------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|---------------------------------------------------|-----------------------------------|
| 62 | <b>Case No.:</b> 3/17/81-ALC2/2016                                                                                                                      | <b>Party Name:</b> FCI OEN CONNECTORS LIMITED | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00338/AM17/                                                                                                                | <b>RLA File</b><br>:10/24/040/00032/AM17/     | <b>Lic.No/Date:</b> 1010059569<br>28.07.2016      | <b>Defer Date:</b><br>25.07.2017  |
|    | <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. |                                               |                                                   |                                   |
|    | The case stands deferred to 25.07.2017.                                                                                                                 |                                               |                                                   |                                   |

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| 63 | <b>Case No.:</b> 6/14/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                  | <b>Party Name:</b> ANGLO STEEL PVT LTD,   | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Apporved</b> |
|    | <b>HQ File</b><br>:01/81/050/00257/AM17/                                                                                                                                                                                                                                                                                                                            | <b>RLA File</b><br>:03/94/040/00330/AM17/ | <b>Lic.No/Date:</b> 0310806780<br>02.08.2016      |                 |
|    | <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP Comments vide UO NO. 12/45/2017-TSW/63 dated 13.06.2017 as under:                                                                                                                                                                                                              |                                           |                                                   |                 |
|    | Advance Authorisation may be ratified as under on repeat basis as per Advance                                                                                                                                                                                                                                                                                       |                                           |                                                   |                 |
|    | Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:                                                                                                                                                                                                                                                                              |                                           |                                                   |                 |
|    | <ol style="list-style-type: none"> <li>1. Words “ BTC/EUE/LTC/STC” may be prefixed with the description of export product .</li> <li>2. Word “Relevant grade and size ” may prefixed with the description of import item and its quantity may be allowed as 400 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 &amp; C-593.</li> </ol> |                                           |                                                   |                 |
|    | RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                              |                                           |                                                   |                 |

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| 64 | <b>Case No.:</b> 10/14/81-ALC2/2016                                                     | <b>Party Name:</b> AUTO COMP INDIA PVT. LTD | <b>Meet No/Date:</b> 6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00261/AM17/                                                | <b>RLA File</b><br>:31/83/040/00046/AM17/   | <b>Lic.No/Date:</b> 3110066278<br>05.08.2016      | <b>Defer Date:</b><br>25.07.2017  |
|    | <b>Decision :</b> NC observed that application for the above AA was referred to DHI for |                                             |                                                   |                                   |

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110001

  
विनोद कुमार कश्यप  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



comments. Representative DHI present in the meeting informed that application not received by them. NC decided to forward a copy of application to DHI and defer the case.

The case stands deferred to 25.07.2017.

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| Case No.:49/14/81-ALC2/2016                                                                                                                                                                                                                         | Party Name: NSIL EXPORTS LIMITED | Meet No/Date: 6/81-ALC2/2017<br>13.06.2017 | Status: Deferred       |
| HQ File :01/81/050/00300/AM17/                                                                                                                                                                                                                      | RLA File :56/24/040/00025/AM17/  | Lic.No/Date: 5610004970<br>08.08.2016      | Defer Date: 25.07.2017 |
| <p>65 <b>Decision :</b> NC observed that MOS deficiency letter sent to firm, however, firm sought extension of time for filing of reply. NC decided to send a final reminder and defer the case.</p> <p>The case stands deferred to 25.07.2017.</p> |                                  |                                            |                        |

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| Case No.:50/14/81-ALC2/2016                                                                                                                                                                                                                         | Party Name: NSIL EXPORTS LIMITED | Meet No/Date: 6/81-ALC2/2017<br>13.06.2017 | Status: Deferred       |
| HQ File :01/81/050/00301/AM17/                                                                                                                                                                                                                      | RLA File :56/24/040/00024/AM17/  | Lic.No/Date: 5610004969<br>08.08.2016      | Defer Date: 25.07.2017 |
| <p>66 <b>Decision :</b> NC observed that MOS deficiency letter sent to firm, however, firm sought extension of time for filing of reply. NC decided to send a final reminder and defer the case.</p> <p>The case stands deferred to 25.07.2017.</p> |                                  |                                            |                        |

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| Case No.:2/11/81-ALC2/2016                                                                                                                                                                                                                                                                                        | Party Name: SHARDA MOTOR INDS LTD | Meet No/Date: 6/81-ALC2/2017<br>13.06.2017 | Status: Deferred       |
| HQ File :01/81/050/00217/AM17/                                                                                                                                                                                                                                                                                    | RLA File :05/24/040/00210/AM17/   | Lic.No/Date: 0510399432<br>11.08.2016      | Defer Date: 25.07.2017 |
| <p>67 <b>Decision :</b> NC observed that hard copy of the application for the above AA not received from CLA, Delhi. NC decided to request CLA, Delhi to send two set of application alongwith necessary document for consideration of the by Norms Committee.</p> <p>The case stands deferred to 25.07.2017.</p> |                                   |                                            |                        |

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| Case No.:5/20/81-ALC2/2016                                                                                                                                                                                                                                             | Party Name: AMOD STAMPINGS P LTD | Meet No/Date: 6/81-ALC2/2017<br>13.06.2017 | Status: Deferred       |
| HQ File :01/81/050/00438/AM17/                                                                                                                                                                                                                                         | RLA File :34/24/040/00107/AM17/  | Lic.No/Date: 3410042436<br>12.08.2016      | Defer Date: 25.07.2017 |
| <p>68 <b>Decision :</b> NC decided to ask the firm to submit Calculations linking the MVA/KVA rating of Export product with core and coil dimensions as requested by the representative DHI present in the meeting.</p> <p>The case stands deferred to 25.07.2017.</p> |                                  |                                            |                        |



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| 69                                                                                                                                                                                    | Case No.:8/17/81-ALC2/2016        | Party Name:PLANSEE INDIA<br>HIGH PERFORMANCE<br>MATERIALS PVT LTD | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                       | HQ File<br>:01/81/050/00343/AM17/ | RLA File<br>:07/24/040/00127/AM17/                                | Lic.No/Date:0710110309<br>23.08.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that reply of the firm sent to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                   |                                                                   |                                               |                           |

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| 70                                                                                                                                                                                                    | Case No.:11/17/81-ALC2/2016       | Party Name:PONDY OXIDES<br>AND CHEMICALS LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                       | HQ File<br>:01/81/050/00346/AM17/ | RLA File<br>:25/24/040/00014/AM17/               | Lic.No/Date:2510004655<br>30.08.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                   |                                                  |                                               |                           |

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| 71                                                                                                                                                                                                                                             | Case No.:66/14/81-ALC2/2016       | Party Name:SHREE GANESH<br>METALS  | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                                                | HQ File<br>:01/81/050/00317/AM17/ | RLA File<br>:33/24/040/00003/AM17/ | Lic.No/Date:3310030342<br>02.09.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that RA was requested provide the complete application alongwith related documents for examination of the case. NC decided to send a reminder and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                   |                                    |                                               |                           |

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| 72                                                                                                                                                                                                    | Case No.:1/17/81-ALC2/2016        | Party Name:MOTHERSON<br>SUMI SYSTEMS LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                       | HQ File<br>:01/81/050/00336/AM17/ | RLA File<br>:05/24/040/00291/AM17/           | Lic.No/Date:0510399684<br>12.09.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                   |                                              |                                               |                           |

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| 73                                                                                           | Case No.:2/17/81-ALC2/2016        | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                              | HQ File<br>:01/81/050/00337/AM17/ | RLA File<br>:11/24/040/00002/AM17/             | Lic.No/Date:1110028230<br>22.09.2016          | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that DIPP Deficiency letter sent to firm on 06.04.2017 seeking |                                   |                                                |                                               |                           |



certain information followed with reminder dated 31.05.2017. NC decided to await reply of the firm and defer the case.

The case stands deferred to 25.07.2017.

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| 74                                                                                                                                                    | Case No.:2/23/81-ALC2/2016        | Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                       | HQ File<br>:01/81/050/00549/AM17/ | RLA File<br>:34/24/040/00196/AM17/                       | Lic.No/Date:3410042580<br>06.10.2016      | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MOS for comments. NC decided to await their reply and defer the case. |                                   |                                                          |                                           |                           |
| The case stands deferred to 25.07.2017.                                                                                                               |                                   |                                                          |                                           |                           |

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| 75                                                                                                                                                                                                                     | Case No.:42/20/81-ALC2/2016       | Party Name:U.K.B. ELECTRONICS PVT.LTD. | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                        | HQ File<br>:01/81/050/00475/AM17/ | RLA File<br>:05/24/040/00322/AM17/     | Lic.No/Date:0510400120<br>18.10.2016      | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that DIPP Deficiency letter sent to firm on 06.04.2017 seeking certain information. N followed with reminder dated 31.05.2017. NC decided to await reply of the firm and defer the case. |                                   |                                        |                                           |                           |
| The case stands deferred to 25.07.2017.                                                                                                                                                                                |                                   |                                        |                                           |                           |

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| 76                                                                                                                                              | Case No.:4/23/81-ALC2/2016        | Party Name:NECCON POWER & INFRA LIMITED. | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                 | HQ File<br>:01/81/050/00551/AM17/ | RLA File<br>:14/24/040/00001/AM17/       | Lic.No/Date:1410000581<br>19.10.2016      | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that reply of the firm has been sent to DIPP for Comments. NC decided to await their comments and defer the case. |                                   |                                          |                                           |                           |
| The case stands deferred to 25.07.2017.                                                                                                         |                                   |                                          |                                           |                           |

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| 77                                                                                                                                                                  | Case No.:9/20/81-ALC2/2016        | Party Name:BILCARE LIMITED         | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                     | HQ File<br>:01/81/050/00442/AM17/ | RLA File<br>:31/83/040/00099/AM17/ | Lic.No/Date:3110066383<br>25.10.2016      | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that reply of the firm has been sent to DIPP (Chemical Division) for Comments. NC decided to await their comments and defer the case. |                                   |                                    |                                           |                           |
| The case stands deferred to 25.07.2017.                                                                                                                             |                                   |                                    |                                           |                           |

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| 78 | Case No.:14/20/81-ALC2/2016 | Party Name:GRAVITA INDIA LTD | Meet No/Date:6/81-ALC2/2017 | Status:<br>Deferred |
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बलजीत सिंह / BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप  
VINOOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Com.  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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|                                                                                                                                                        |                                    | 13.06.2017                           |                           |
| HQ File<br>:01/81/050/00447/AM17/                                                                                                                      | RLA File<br>:13/24/040/00030/AM17/ | Lic.No/Date:1310048426<br>26.10.2016 | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. |                                    |                                      |                           |
| The case stands deferred to 25.07.2017.                                                                                                                |                                    |                                      |                           |

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|    | <b>Case No.:</b> 3/20/81-ALC2/2016                                                                                                                                                | Party Name:KALPATARU<br>POWER TRANSMISSION<br>LTD. | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| 79 | HQ File<br>:01/81/050/00436/AM17/                                                                                                                                                 | RLA File<br>:08/24/040/00310/AM17/                 | Lic.No/Date:0810138994<br>28.10.2016          | Defer Date:<br>25.07.2017         |
|    | <b>Decision :</b> NC noted that firm was asked to submit information as per DIPP deficiency letter, however, no reply received. NC decided to send a reminder and defer the case. |                                                    |                                               |                                   |
|    | The case stands deferred to 25.07.2017.                                                                                                                                           |                                                    |                                               |                                   |

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| 80 | Case No.:26/20/81-ALC2/2016                                                                                                                            | Party Name:MAAN<br>ALUMINIUM LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00459/AM17/                                                                                                                      | RLA File<br>:05/24/040/00298/AM17/   | Lic.No/Date:0510400323<br>28.10.2016          | Defer Date:<br>25.07.2017 |
|    | <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. |                                      |                                               |                           |
|    | The case stands deferred to 25.07.2017.                                                                                                                |                                      |                                               |                           |

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|    | <b>Case No.:</b> 39/20/81-ALC2/2016                                                                                                                                                    | Party Name:SUNCITY<br>SHEETS PVT. LTD. | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| 81 | HQ File<br>:01/81/050/00472/AM17/                                                                                                                                                      | RLA File<br>:13/24/040/00031/AM17/     | Lic.No/Date:1310048447<br>09.11.2016          | Defer Date:<br>25.07.2017         |
|    | <b>Decision :</b> NC observed that MOS Deficiency letter sent to firm again as reply submitted by the firm was not complete. NC decided to await reply of the firm and defer the case. |                                        |                                               |                                   |
|    | The case stands deferred to 25.07.2017.                                                                                                                                                |                                        |                                               |                                   |

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| <b>Case No.:</b> 25/20/81-ALC2/2016     | Party Name:LUXFER UTTAM INDIA PRIVATE LIMITED                                                                                                                                                                  | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00458/AM17/       | RLA File<br>:05/23/040/00285/AM17/                                                                                                                                                                             | Lic.No/Date:0510400422<br>15.11.2016      | Defer Date:<br>25.07.2017         |
| 82                                      | <b>Decision :</b> NC noted that firm was requested to submit information as per DIPP deficiency letter sent on 2.5.2017 followed with reminder dated 31.05.2017. NC decided to await reply and defer the case. |                                           |                                   |
| The case stands deferred to 25.07.2017. |                                                                                                                                                                                                                |                                           |                                   |



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| 83                                                                                                                                               | Case No.:16/23/81-ALC2/2016       | Party Name:MEHTA TUBES LIMITED     | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                  | HQ File<br>:01/81/050/00563/AM17/ | RLA File<br>:03/95/040/00404/AM17/ | Lic.No/Date:0310809263<br>23.11.2016      | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their and defer the case. |                                   |                                    |                                           |                           |
| The case stands deferred to 25.07.2017.                                                                                                          |                                   |                                    |                                           |                           |

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| 84                                                                                                                                                                                                                                                                                                                                                                                                | Case No.:30/20/81-ALC2/2016       | Party Name:MAURIA UDYOG LTD        | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/81/050/00463/AM17/ | RLA File<br>:05/24/040/00394/AM17/ | Lic.No/Date:0510400470<br>25.11.2016      |          |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP UO. No.12/45/2017-TSW/84 dated 13.06.2017 as under :                                                                                                                                                                                                                                                         |                                   |                                    |                                           |          |
| <ol style="list-style-type: none"> <li>1. Quantities of import items at Sl. No. 1, 3 &amp; 4 may be allowed as applied for as per SION C-704.</li> <li>2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 5155974 Kgs. as per SIONs C495 &amp; C-704.</li> <li>3. Import items at Sl. No. 5 may be allowed upto 3 % of FOB value of exports as per SION C-704.</li> </ol> |                                   |                                    |                                           |          |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                            |                                   |                                    |                                           |          |

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| 85                                                                                                                                                                                                                                                                                                                                                                                                | Case No.:31/20/81-ALC2/2016       | Party Name:MAURIA UDYOG LTD        | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/81/050/00464/AM17/ | RLA File<br>:05/24/040/00396/AM17/ | Lic.No/Date:0510400472<br>25.11.2016      |          |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP UO. No.12/45/2017-TSW/85 dated 13.06.2017 as under :                                                                                                                                                                                                                                                         |                                   |                                    |                                           |          |
| <ol style="list-style-type: none"> <li>1. Quantities of import items at Sl. No. 1, 3 &amp; 4 may be allowed as applied for as per SION C-704.</li> <li>2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 6015303 Kgs. as per SIONs C495 &amp; C-704.</li> <li>3. Import items at Sl. No. 5 may be allowed upto 3 % of FOB value of exports as per SION C-704.</li> </ol> |                                   |                                    |                                           |          |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                            |                                   |                                    |                                           |          |

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| 86 | Case No.:38/20/81-ALC2/2016 | Party Name:SHARDA MOTOR INDS LTD | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred |
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| HQ File<br>:01/81/050/00471/AM17/                                                                                                                                                                                                                                                                            | RLA File<br>:05/24/040/00398/AM17/ | Lic.No/Date:0510400473<br>25.11.2016 | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA as referred to DHI for comments. Representative DHI present the meeting requested for the copy of the application. NC decided to forward a copy of the application to DHI and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                    |                                      |                           |

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| <b>Case No.:</b> 29/20/81-ALC2/2016                                                                                                                                                                          | Party Name:MAURIA UDYOG LTD        | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00462/AM17/                                                                                                                                                                            | RLA File<br>:05/24/040/00365/AM17/ | Lic.No/Date:0510400508<br>28.11.2016      | Defer Date:<br>25.07.2017         |
| <b>Decision :</b> NC observed that DIPP deficiency letter sent to firm, however, no reply received. NC decided to send a reminder to firm and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                    |                                           |                                   |

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| <b>Case No.:</b> 41/20/81-ALC2/2016                                                                                                                                                                   | Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00474/AM17/                                                                                                                                                                     | RLA File<br>:05/24/040/00426/AM17/                   | Lic.No/Date:0510400559<br>30.11.2016      | Defer Date:<br>25.07.2017         |
| <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                                      |                                           |                                   |

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| <b>Case No.:</b> 19/20/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:JINDAL SAW LIMITED      | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Approved</b> |
| HQ File<br>:01/81/050/00452/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:05/23/040/00393/AM17/ | Lic.No/Date:0510400595<br>02.12.2016      |                 |
| <b>Decision :</b> NC decided to ratify the norms for the above AA as per DIPP UO. No.12/45/2017-TSW/89 dated 13.06.2017 as under :<br><br><ol style="list-style-type: none"> <li>1. Thickness of 3LPE coating in export items at Sl. No. 1, 2 &amp; 3 may be specified as 3.0 mm.</li> <li>2. Net weight of export items at Sl. No. 1, 2 &amp; 3 may be specified as 37.206 MT, 42.525 MT &amp; 20617.544 MT respectively.</li> <li>3. Import item at Sl. No. 1 shall be of thickness 15.90 mm &amp; relevant grade as contained in the export item at Sl. No. 1 and its quantity may be allowed as 38.386 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1 as per SION C-1291.</li> <li>4. Word " Electrode" may be deleted from the description of import item at Sl. No. 2 and quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 0.151 MT as per SION C-1291.</li> <li>5. Quantities of import items at Sl. No. 3 to 5 &amp; 8 to 10 may be allowed as applied for being less than 2 % of FOB value of export item at Sl. No. 1.</li> <li>6. Quantities of import items at Sl. No. 6 &amp; 7 may be allowed as 147.6 Litres &amp; 49.2</li> </ol> |                                    |                                           |                 |



- Litres receptively.
7. Quantity of import item at Sl. No. 11 viz. Epoxy Powder of relevant grade may be allowed as 0.036 MT as per SION C-1291.
  8. Quantity of import item at Sl. No. 12 viz. Adhesive of relevant grade may be allowed as applied for i.e. 0.078 MT as per SION C-1291.
  9. Quantity of import item at Sl. No. 13 viz. Polyethylene(PE) of relevant grade may be allowed as 0.999 MT as per SION C-1291.
  10. Import item at Sl. No. 14 shall be of thickness 15.90 mm & relevant grade as contained in the export item at Sl. No. 2 and its quantity may be allowed as 43.233 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2 as per SION C-1291.
  11. Word "Electrode" may be deleted from the description of import item at Sl. No. 15 and quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 0.170 MT as per SION C-1291.
  12. Quantities of import items at Sl. No. 16 to 18 & 21 to 23 may be allowed as applied for being less than 2 % of FOB value of export item at Sl. No. 2.
  13. Quantities of import items at Sl. No. 19 & 20 may be allowed as 165.5 Litres & 55.3 Litres receptively.
  14. Quantity of import item at Sl. No. 24 viz. Epoxy Powder of relevant grade may be allowed as 0.040 MT as per SION C-1291.
  15. Quantity of import item at Sl. No. 25 viz. Adhesive of relevant grade may be allowed as applied for i.e. 0.088 MT as per SION C-1291.
  16. Quantity of import item at Sl. No. 26 viz. Polyethylene(PE) of relevant grade may be allowed as 1.119 MT as per SION C-1291.
  17. Import item at Sl. No. 27 shall be of thickness 15.90 mm & relevant grade as contained in the export item at Sl. No. 3 and its quantity may be allowed as applied for i.e. 20957.53 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3 as per SION C-1291.
  18. Word "Electrode" may be deleted from the description of import item at Sl. No. 28 and quantity of import item at Sl. No. 28 may be allowed as applied for i.e. 82.433 MT as per SION C-1291.
  19. Quantities of import items at Sl. No. 29 to 31 & 34 to 36 may be allowed as applied for being less than 2 % of FOB value of export item at Sl. No. 3.
  20. Quantities of import items at Sl. No. 32 & 33 may be allowed as 78552 Litres & 26237 Litres receptively.
  21. Quantity of import item at Sl. No. 37 viz. Epoxy Powder of relevant grade may be allowed as 19.225 MT as per SION C-1291.
  22. Quantity of import item at Sl. No. 38 viz. Adhesive of relevant grade may be allowed as applied for i.e. 42.167 MT as per SION C-1291.
  23. Quantity of import item at Sl. No. 39 viz. Polyethylene(PE) of relevant grade may be allowed as 539.6 MT as per SION C-1291.

RA may take suitable consequential action accordingly.

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| Case No.:5/3/81-ALC2/2017                                                                      | Party Name:THERMO CABLES LIMITED   | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred |
| 90 HQ File<br>:01/81/050/00039/AM18/                                                           | RLA File<br>:09/24/040/00409/AM17/ | Lic.No/Date:0910064433<br>02.12.2016      | Defer Date:         |
| <b>Decision :</b> NC observed that single copy of the application alongwith documents received |                                    |                                           |                     |

बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार महानिदेशक  
Director General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011



from the RA concerned. NC decided forward a copy of the application to DIPP at the earliest.

The case stands deferred to 25.07.2017.

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| 91 | Case No.:25/23/81-ALC2/2016                                                                                                                             | Party Name:UM CABLES LTD.,         | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00572/AM17/                                                                                                                       | RLA File<br>:03/95/040/00632/AM17/ | Lic.No/Date:0310809585<br>05.12.2016      | Defer Date:<br>25.07.2017 |
|    | <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. |                                    |                                           |                           |
|    | The case stands deferred to 25.07.2017.                                                                                                                 |                                    |                                           |                           |

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| 92 | Case No.:12/20/81-ALC2/2016                                                                                                                                                                    | Party Name:DIGI DRIVES P.LTD       | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00445/AM17/                                                                                                                                                              | RLA File<br>:05/23/040/00423/AM17/ | Lic.No/Date:0510400632<br>06.12.2016      | Defer Date:<br>25.07.2017 |
|    | <b>Decision :</b> NC observed that DeitY has sent deficiency letter to firm vide their letter No. 17(15)/2017-IPHW dated 21.04.2017. NC decided to await reply of the firm and defer the case. |                                    |                                           |                           |
|    | The case stands deferred to 25.07.2017.                                                                                                                                                        |                                    |                                           |                           |

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| 93 | Case No.:13/20/81-ALC2/2016                                                                                                                             | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00446/AM17/                                                                                                                       | RLA File<br>:10/24/040/00081/AM17/    | Lic.No/Date:1010059661<br>06.12.2016      | Defer Date:<br>25.07.2017 |
|    | <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. |                                       |                                           |                           |
|    | The case stands deferred to 25.07.2017.                                                                                                                 |                                       |                                           |                           |

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| 94 | Case No.:14/23/81-ALC2/2016                                                                                                                            | Party Name:GRAVITA INDIA LTD       | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00561/AM17/                                                                                                                      | RLA File<br>:13/24/040/00041/AM17/ | Lic.No/Date:1310048507<br>30.12.2016      | Defer Date:<br>25.07.2017 |
|    | <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. |                                    |                                           |                           |
|    | The case stands deferred to 25.07.2017.                                                                                                                |                                    |                                           |                           |

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| 95 | Case No.:26/23/81-ALC2/2016 | Party Name:VEDANTA LIMITED | Meet No/Date:6/81-ALC2/2017 | Status:<br>Deferred |
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|                                                                                                                                                             |                                    | 13.06.2017                           |                           |
| HQ File<br>:01/81/050/00573/AM17/                                                                                                                           | RLA File<br>:05/24/040/00503/AM17/ | Lic.No/Date:0510401264<br>12.01.2017 | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to M/o Mines for comments. NC decided to await their reply and defer the case. |                                    |                                      |                           |
| The case stands deferred to 25.07.2017.                                                                                                                     |                                    |                                      |                           |

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| 96                                                                                                                                                                                                                                                             | <b>Case No.:</b> 7/23/81-ALC2/2016 | Party Name:ESWARI<br>GLOBAL METAL<br>INDUSTRIES PRIVATE<br>LIMITED. | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                | HQ File<br>:01/81/050/00554/AM17/  | RLA File<br>:07/24/040/00283/AM17/                                  | Lic.No/Date:0710111005<br>19.01.2017          | Defer Date:<br>25.07.2017         |
| <b>Decision :</b> NC observed that hard copy of the application for the above AA not received from RA, Bangalore. NC decided to request RA, Bangalore to send two set of application alongwith necessary document for consideration of the by Norms Committee. |                                    |                                                                     |                                               |                                   |
| The case stands deferred to 25.07.2017.                                                                                                                                                                                                                        |                                    |                                                                     |                                               |                                   |

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| 97                                                                                                                                                                                                                                                          | <b>Case No.:</b> 8/23/81-ALC2/2016 | Party Name:APAR<br>INDUSTRIES LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                             | HQ File<br>:01/81/050/00555/AM17/  | RLA File<br>:34/24/040/00294/AM17/    | Lic.No/Date:3410042873<br>20.01.2017          | Defer Date:<br>25.07.2017         |
| <b>Decision :</b> NC observed that hard copy of the application for the above AA not received from RA, Vadodara NC decided to request RA, Vadodara to send two set of application alongwith necessary document for consideration of the by Norms Committee. |                                    |                                       |                                               |                                   |
| The case stands deferred to 25.07.2017.                                                                                                                                                                                                                     |                                    |                                       |                                               |                                   |

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| 98                                                                                                                                                                                                 | <b>Case No.:</b> 34/3/81-ALC2/2017 | Party Name:PREMIER<br>INDUSTRIAL<br>CORPORATION LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | <b>Closed</b> |
|                                                                                                                                                                                                    | HQ File<br>:01/81/050/00068/AM18/  | RLA File<br>:03/95/040/00829/AM17/                      | Lic.No/Date:0310810916<br>02.02.2017          |               |
| <b>Decision :</b> NC noted that AA for the above has been issued by RA, Mumbai on repeat basis vide their letter no. 03/95/40/00829/AM17 dated . Accordingly, NC decided to <b>close</b> the case. |                                    |                                                         |                                               |               |
| RA may take suitable consequential action accordingly.                                                                                                                                             |                                    |                                                         |                                               |               |

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| 99 | <b>Case No.:</b> 27/3/81-ALC2/2017 | Party Name:POLYCAB<br>WIRES PVT.LTD. | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00061/AM18/  | RLA File<br>:03/95/040/00774/AM17/   | Lic.No/Date:0310810937<br>03.02.2017          | Defer Date:<br>25.07.2017         |



**Decision :** NC noted that firm was asked to submit information as per DIPP deficiency letter, however, no reply received. NC decided to send a reminder and defer the case.

The case stands deferred to 25.07.2017.

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| 100                                                                                                                                                                               | <b>Case No.:</b> 28/3/81-ALC2/2017 | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                   | HQ File<br>:01/81/050/00062/AM18/  | RLA File<br>:03/95/040/00759/AM17/ | Lic.No/Date:0310810941<br>03.02.2017      | Defer Date:<br>25.07.2017         |
| <b>Decision :</b> NC noted that firm was asked to submit information as per DIPP deficiency letter, however, no reply received. NC decided to send a reminder and defer the case. |                                    |                                    |                                           |                                   |
| The case stands deferred to 25.07.2017.                                                                                                                                           |                                    |                                    |                                           |                                   |

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| 101                                                                                                                                                                             | <b>Case No.:</b> 29/3/81-ALC2/2017 | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                 | HQ File<br>:01/81/050/00063/AM18/  | RLA File<br>:03/95/040/00831/AM17/ | Lic.No/Date:0310810938<br>03.02.2017      | Defer Date:<br>25.07.2017         |
| <b>Decision</b> NC noted that firm was asked to submit information as per DIPP deficiency letter, however, no reply received. NC decided to send a reminder and defer the case. |                                    |                                    |                                           |                                   |
| The case stands deferred to 25.07.2017.                                                                                                                                         |                                    |                                    |                                           |                                   |

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| 102                                                                                                                                                                               | <b>Case No.:</b> 30/3/81-ALC2/2017 | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                   | HQ File<br>:01/81/050/00064/AM18/  | RLA File<br>:03/95/040/00806/AM17/ | Lic.No/Date:0310810940<br>03.02.2017      | Defer Date:<br>25.07.2017         |
| <b>Decision :</b> NC noted that firm was asked to submit information as per DIPP deficiency letter, however, no reply received. NC decided to send a reminder and defer the case. |                                    |                                    |                                           |                                   |
| The case stands deferred to 25.07.2017.                                                                                                                                           |                                    |                                    |                                           |                                   |

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| 103                                                                                                                                                                               | <b>Case No.:</b> 31/3/81-ALC2/2017 | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                   | HQ File<br>:01/81/050/00065/AM18/  | RLA File<br>:03/95/040/00877/AM17/ | Lic.No/Date:0310811235<br>15.02.2017      | Defer Date:<br>25.07.2017         |
| <b>Decision :</b> NC noted that firm was asked to submit information as per DIPP deficiency letter, however, no reply received. NC decided to send a reminder and defer the case. |                                    |                                    |                                           |                                   |
| The case stands deferred to 25.07.2017.                                                                                                                                           |                                    |                                    |                                           |                                   |

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| 104 | <b>Case No.:</b> 32/3/81-ALC2/2017 | Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
|-----|------------------------------------|---------------------------------------------------|-------------------------------------------|-----------------------------------|

बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

विदेश व्यापार विकास अधिकारी  
VINOD KASHYAP  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| HQ File<br>:01/81/050/00066/AM18/ | RLA File<br>:03/95/040/00892/AM17/ | Lic.No/Date:0310811420<br>23.02.2017 | Defer Date:<br>25.07.2017 |
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**Decision :** NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.

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| <b>Case No.:</b> 35/3/81-ALC2/2017 | Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00069/AM18/  | RLA File<br>:03/95/040/00893/AM17/                | Lic.No/Date:0310811421<br>23.02.2017      | Defer Date:<br>25.07.2017         |

**Decision :** NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.

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| <b>Case No.:</b> 26/3/81-ALC2/2017 | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00060/AM18/  | RLA File<br>:03/95/040/00908/AM17/ | Lic.No/Date:0310811519<br>01.03.2017      | Defer Date:<br>25.07.2017         |

**Decision :** NC noted that firm was asked to submit information as per DIPP deficiency letter, however, no reply received. NC decided to send a reminder and defer the case.

The case stands deferred to 25.07.2017.

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| <b>Case No.:</b> 1/26/81-ALC2/2016 | Party Name:KEI INDUSTRIES LIMITED  | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00636/AM17/  | RLA File<br>:05/23/040/00542/AM17/ | Lic.No/Date:0510401832<br>02.03.2017      | Defer Date:<br>25.07.2017         |

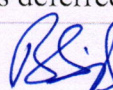
**Decision :** NC noted that reply of the firm is received and same is being sent to DIPP for comments. NC decided to defer the case.

The case stands deferred to 25.07.2017.

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| <b>Case No.:</b> 3/3/81-ALC2/2017 | Party Name:MAHARASHTRA SEAMLESS LTD | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00037/AM18/ | RLA File<br>:05/24/040/00569/AM17/  | Lic.No/Date:0510401821<br>02.03.2017      | Defer Date:<br>25.07.2017         |

**Decision :** NC observed that hard copy of the application for the above AA not received from CLA, Delhi. NC decided to request CLA Delhi to send two set of application alongwith necessary document for consideration of the by Norms Committee.

The case stands deferred to 25.07.2017.

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|---------------------------|
| 109 | Case No.:24/3/81-ALC2/2017                                                                                                                                                                           | Party Name:PHOENIX FOILS PVT. LTD. | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00058/AM18/                                                                                                                                                                    | RLA File<br>:03/95/040/00918/AM17/ | Lic.No/Date:0310811575<br>02.03.2017      | Defer Date:<br>25.07.2017 |
|     | <b>Decision :</b> NC observed that application for the above AA was referred to MOS for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                    |                                           |                           |

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|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-------------------------------------------|---------------------------|
| 110 | Case No.:39/3/81-ALC2/2017                                                                                                                                                                                                       | Party Name:STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00073/AM18/                                                                                                                                                                                                | RLA File<br>:03/95/040/00654/AM17/             | Lic.No/Date:0310811638<br>06.03.2017      | Defer Date:<br>25.07.2017 |
|     | <b>Decision :</b> NC noted that firm was asked to submit information as per DIPP deficiency letter, however, no reply received. NC decided to send a reminder and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                                |                                           |                           |

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| 111 | Case No.:2/26/81-ALC2/2016                                                                                                                                                                            | Party Name:PILOT INDUSTRIES LTD.   | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00637/AM17/                                                                                                                                                                     | RLA File<br>:05/24/040/00594/AM17/ | Lic.No/Date:0510401887<br>07.03.2017      | Defer Date:<br>25.07.2017 |
|     | <b>Decision :</b> NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                    |                                           |                           |

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| 112 | Case No.:25/3/81-ALC2/2017                                                                                                                                                                                                       | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00059/AM18/                                                                                                                                                                                                | RLA File<br>:03/95/040/00953/AM17/ | Lic.No/Date:0310811684<br>07.03.2017      | Defer Date:<br>25.07.2017 |
|     | <b>Decision :</b> NC noted that firm was asked to submit information as per DIPP deficiency letter, however, no reply received. NC decided to send a reminder and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                    |                                           |                           |

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| 113 | Case No.:38/3/81-ALC2/2017                                                                                                                                                                                                       | Party Name:STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00072/AM18/                                                                                                                                                                                                | RLA File<br>:03/95/040/00755/AM17/             | Lic.No/Date:0310811659<br>07.03.2017      | Defer Date:<br>25.07.2017 |
|     | <b>Decision :</b> NC noted that firm was asked to submit information as per DIPP deficiency letter, however, no reply received. NC decided to send a reminder and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                                |                                           |                           |



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| 114 | Case No.:40/3/81-ALC2/2017                                                                                                                                                                                                       | Party Name:STERLITE<br>POWER TRANSMISSION<br>LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00074/AM18/                                                                                                                                                                                                | RLA File<br>:03/95/040/00840/AM17/                   | Lic.No/Date:0310811681<br>07.03.2017          | Defer Date:<br>25.07.2017 |
|     | <b>Decision :</b> NC noted that firm was asked to submit information as per DIPP deficiency letter, however, no reply received. NC decided to send a reminder and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                                      |                                               |                           |

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| 115 | Case No.:4/3/81-ALC2/2017                                                                                                                                                                                                                                                                                   | Party Name:SWASTIK<br>INDUSTRIES   | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00038/AM18/                                                                                                                                                                                                                                                                           | RLA File<br>:05/24/040/00620/AM17/ | Lic.No/Date:0510401905<br>09.03.2017          | Defer Date:<br>25.07.2017 |
|     | <b>Decision :</b> NC observed that hard copy of the application for the above AA not received from CLA, Delhi. NC decided to request CLA Delhi to send two set of application alongwith necessary document for consideration of the same by Norms Committee.<br><br>The case stands deferred to 25.07.2017. |                                    |                                               |                           |

|     |                                                                                                                                                                                                      |                                              |                                               |                           |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|-----------------------------------------------|---------------------------|
| 116 | Case No.:10/3/81-ALC2/2017                                                                                                                                                                           | Party Name:KRYFS POWER<br>COMPONENTS LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00044/AM18/                                                                                                                                                                    | RLA File<br>:03/94/040/01113/AM17/           | Lic.No/Date:0310811805<br>14.03.2017          | Defer Date:<br>25.07.2017 |
|     | <b>Decision :</b> NC observed that application for the above AA was referred to MOS for comments. NC decided to await their reply and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                              |                                               |                           |

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| 117 | Case No.:37/3/81-ALC2/2017                                                                                                                                                                                                       | Party Name:R.R.KABEL<br>LIMITED,   | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00071/AM18/                                                                                                                                                                                                | RLA File<br>:03/95/040/00450/AM17/ | Lic.No/Date:0310811810<br>14.03.2017          | Defer Date:<br>25.07.2017 |
|     | <b>Decision :</b> NC noted that firm was asked to submit information as per DIPP deficiency letter, however, no reply received. NC decided to send a reminder and defer the case.<br><br>The case stands deferred to 25.07.2017. |                                    |                                               |                           |

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| 118 | Case No.:2/3/81-ALC2/2017                                                                     | Party Name:JINDAL<br>QUALITY TUBULAR<br>LIMITED | Meet No/Date:6/81-<br>ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|     | HQ File<br>:01/81/050/00036/AM18/                                                             | RLA File<br>:05/23/040/00594/AM17/              | Lic.No/Date:0510401960<br>15.03.2017          | Defer Date:<br>25.07.2017 |
|     | <b>Decision :</b> NC observed that hard copy of the application for the above AA not received |                                                 |                                               |                           |



from CLA, Delhi. NC decided to request CLA Delhi to send two set of application alongwith necessary document for consideration of the same by Norms Committee.

The case stands deferred to 25.07.2017.

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| Case No.:6/3/81-ALC2/2017         | Party Name:APAR INDUSTRIES LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Approved |
| HQ File<br>:01/81/050/00040/AM18/ | RLA File<br>:03/94/040/01105/AM17/ | Lic.No/Date:0310812135<br>27.03.2017      |          |

**Decision :** NC decided to **ratify** the norms for the above AA as per DIPP Comments vide UO No.12/45/2017-TSW/119 dated 13.06.2017 as under :

1. Net Weights of export products from Sl. No 1 to 14 may be specified as under:

| Sl. No. | Net Export weight (Kgs.) | Sl. No. | Net Export weight (Kgs.) | Sl. No. | Net Export weight (Kgs.) |
|---------|--------------------------|---------|--------------------------|---------|--------------------------|
| 1       | 1545                     | 6       | 6433                     | 11      | 2963                     |
| 2       | 4588                     | 7       | 4314                     | 12      | 3333                     |
| 3       | 13526                    | 8       | 11356                    | 13      | 46494                    |
| 4       | 5850                     | 9       | 9055                     | 14      | 1772                     |
| 5       | 2110                     | 10      | 3166                     |         |                          |

- 119 2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 48094.28 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 5 & 12 to 14.
3. Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as 27921 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 6 to 13.
4. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 11 & 13 as claimed by the firm
5. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 5 & 10 to 13, as claimed by the firm.
6. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 5 & 10 to 13, as claimed by the firm.
7. Quantities of import item at Sl. No. 6 viz. Copper Tape may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 4 & 13.

RA may take suitable consequential action accordingly.

|                                   |                                        |                                           |                           |
|-----------------------------------|----------------------------------------|-------------------------------------------|---------------------------|
| Case No.:8/3/81-ALC2/2017         | Party Name:ASSOCIATED PIGMENTS LIMITED | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00042/AM18/ | RLA File<br>:02/24/040/00264/AM17/     | Lic.No/Date:0210207512<br>03.04.2017      | Defer Date:<br>25.07.2017 |



**Decision :** NC observed that application for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.

|                                                                                                                                                         |                                   |                                     |                                           |                           |
|---------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------|-------------------------------------------|---------------------------|
| 121                                                                                                                                                     | Case No.:1/6/81-ALC2/2017         | Party Name:FIN LABS AUDIO PVT. LTD. | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                         | HQ File<br>:01/81/050/00141/AM18/ | RLA File<br>:22/24/040/00117/AM17/  | Lic.No/Date:2210015687<br>17.04.2017      | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that application for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. |                                   |                                     |                                           |                           |
| The case stands deferred to 25.07.2017.                                                                                                                 |                                   |                                     |                                           |                           |

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|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------|-------------------------------------------|---------------------------|
| 122                                                                                                                                                                                                                                                                | Case No.:3/6/81-ALC2/2017         | Party Name:ABB INDIA LIMITED.      | Meet No/Date:6/81-ALC2/2017<br>13.06.2017 | Status:<br>Deferred       |
|                                                                                                                                                                                                                                                                    | HQ File<br>:01/81/050/00143/AM18/ | RLA File<br>:07/24/040/00070/AM18/ | Lic.No/Date:0710111690<br>30.05.2017      | Defer Date:<br>25.07.2017 |
| <b>Decision :</b> NC observed that hard copy of the application for the above AA not received from RA, Bangalore, NC decided to request concerned RA to send two set of application alongwith necessary document for consideration of the same by Norms Committee. |                                   |                                    |                                           |                           |
| The case stands deferred to 25.07.2017.                                                                                                                                                                                                                            |                                   |                                    |                                           |                           |

### MINUTES OF OFFLINE AGENDA OF MEETING NO. 3/81 DATED 13.06.2017

|                                                                                                                                                     |                                                                         |
|-----------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------|
| Case No. AR-140                                                                                                                                     | M/S. MC COM INDUSTRIES (INDIA) PVT. LIMITED                             |
| Meeting No.6/81                                                                                                                                     | HQ File: 01/81/50/416/AM14/DES-II                                       |
| Dated:- 13.06.2017                                                                                                                                  | RLA File: 03/95/040/000615/AM14                                         |
| Subject:-                                                                                                                                           | Ratification of norms in respect of AA No. 0310756580 dated 01.11.2013. |
| <b>Decision :</b> NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case. |                                                                         |
| The case stands deferred to 25.07.2017                                                                                                              |                                                                         |

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|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------|
| Case No. AR-141                                                                                                                                                                     | M/S. MET TRADE (INDIA) LIMITED                                                          |
| Meeting No.6/81                                                                                                                                                                     | HQ File: 01/81/050/00219/AM13/DES.II                                                    |
| Dated:- 13.06.2017                                                                                                                                                                  | RLA File: 05/24/040/00168/AM13/                                                         |
| Subject:-                                                                                                                                                                           | Modification/amendment of fixed norms in respect of AA No. 0510331816 dated 09.08.2012. |
| <b>Decision :</b> NC observed that representation for modification of norms for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. |                                                                                         |
| The case stands deferred to 25.07.2017.                                                                                                                                             |                                                                                         |

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|-----------------|------------------------------------------------|
| Case No. AR-142 | M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED |
| Meeting No.6/81 | HQ File: 01/81/050/00073/AM14/DES.II           |



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|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------|
| Dated:- 13.06.2017                                                                                                                                                                     | RLA File: 03/95/040/01054/AM13/                                         |
| Subject:-                                                                                                                                                                              | Ratification of norms in respect of AA No. 0310729610 dated 26.03.2013. |
| <b>Decision</b> : NC observed that representation for ratification of norms for the above AA was referred to MSME for comments. NC decided to await their comments and defer the case. |                                                                         |
| The case stands deferred to 25.07.2017.                                                                                                                                                |                                                                         |

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| Case No. AR-143                                                                                                                                                                    | M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED                      |
| Meeting No.6/81                                                                                                                                                                    | HQ File: 01/81/050/00080/AM16/                                      |
| Dated:- 13.06.2017                                                                                                                                                                 | RLA File: 07/24/040/00435/AM15/                                     |
| Subject:-                                                                                                                                                                          | Fixation of norms in respect of AA No. 0710107924 dated 25.03.2015. |
| <b>Decision</b> : NC observed that representation for fixation of norms for the above AA was referred to C&PC for comments. NC decided to await their comments and defer the case. |                                                                     |
| The case stands deferred to 25.07.2017.                                                                                                                                            |                                                                     |

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| Case No. AR-144                                                                                                                                                                      | M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED                      |
| Meeting No.6/81                                                                                                                                                                      | HQ File: 01/81/050/00092/AM16/                                      |
| Dated:- 13.06.2017                                                                                                                                                                   | RLA File: 07/24/040/00441/AM15/                                     |
| Subject:-                                                                                                                                                                            | Fixation of norms in respect of AA No. 0710107923 dated 25.03.2015. |
| <b>Decision</b> : : NC observed that representation for fixation of norms for the above AA was referred to C&PC for comments. NC decided to await their comments and defer the case. |                                                                     |
| The case stands deferred to 25.07.2017.                                                                                                                                              |                                                                     |

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| Case No. AR-145                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | M/S. PERMA-PIPE INDIA PRIVATE LIMITED, GANDHIDHAM-KUTCH.            |
| Meeting No.6/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | HQ File: 01/81/171/633/AM16/DES.II                                  |
| Dated:- 13.06.2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | KASEZ File No. 37/24/040/00002/AM13/                                |
| Subject:-                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Fixation of norms in respect of AA No. 3710001977 dated 16.08.2012. |
| <b>Decision</b> : NC observed the reply submitted by the firm was forwarded to DIPP for comments. DIPP vide their UO No.12/45/2017-TSW/145-A/R dated 13/06/2017 has informed that firm has again submitted reply vide letter No. IL-ACC-COR-002-415-17-REV0 dated 11 <sup>th</sup> April, 2017 which is again not complete/proper. It appears they are not able to understand the information required to be submitted by them and therefore, they may be called for Personal Hearing in the next NC meeting along with the following information(point-wise) :                          |                                                                     |
| <ol style="list-style-type: none"> <li>1. Total insulation areas &amp; insulation volume, separately for export items at Sl. No. 1 &amp; 2 supported by length and diameters of export items and insulation thickness.</li> <li>2. Detailed calculations/basis for the quantities of import item at Sl. No. 1 to 4 supported by insulation thicknesses and insulation areas in the export products and wastages claimed at each stage of manufacture.</li> <li>3. Basis for the density of insulating coating in export items at Sl. No. 1 &amp; 2 with constituents therein.</li> </ol> |                                                                     |
| NC decided to allow hearing to firm and ask the technical person of the firm to be present before the Norms Committee on 25.07.2017 with above information. The case stands deferred to 25.07.2017                                                                                                                                                                                                                                                                                                                                                                                       |                                                                     |

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|---------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------|
| Case No. AR-146                                                                                                                                   | M/S. ALSTOM INDIA LIMITED                                                       |
| Meeting No.6/81                                                                                                                                   | HQ File: 01/81/050/00261/AM16/ DES.II/                                          |
| Dated:- 13.06.2017                                                                                                                                | RLA File: 03/94/040/00278/AM16/                                                 |
| Subject:                                                                                                                                          | Ratification of Norms of Advance Authorization No. 0310797468 dated 21.07.2015. |
| <b>Decision:</b> NC observed that reply of the firm has been referred to DHI for comments. NC decided to await their comments and defer the case. |                                                                                 |



The case stands deferred to 25.07.2017

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|---------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------|
| Case No. AR-147                                                                                                                                   | M/S. ALSTOM INDIA LIMITED                                                                  |
| Meeting No.6/81                                                                                                                                   | HQ File No.: 01/81/050/00345/AM16/ DES-II/                                                 |
| Dated:- 13.06.2017                                                                                                                                | RLA File No.: 34/24/040/00162/AM16/                                                        |
| Subject:                                                                                                                                          | Ratification of norms in respect of advance authorization No. 3410041508 dated 14.09.2015. |
| <b>Decision:</b> NC observed that reply of the firm has been referred to DHI for comments. NC decided to await their comments and defer the case. |                                                                                            |
| The case stands deferred to 25.07.2017                                                                                                            |                                                                                            |

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|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------|
| Case No. AR-148                                                                                                                                                                | M/S. BILCARE LIMITED                                                                       |
| Meeting No.6/81                                                                                                                                                                | HQ File :01/81/050/00619/AM15/DES-II/                                                      |
| Dated:- 13.06.2017                                                                                                                                                             | RLA File :31/83/040/00228/AM15/                                                            |
| Subject:                                                                                                                                                                       | Ratification of norms in respect of advance authorization No. 3110065219 dated 20.01.2015. |
| <b>Decision:</b> NC observed that representation for fixation of norms for the above AA was referred to C&PC for comments. NC decided to await their reply and defer the case. |                                                                                            |
| The case stands deferred to 25.07.2017.                                                                                                                                        |                                                                                            |

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| Case No. AR-149                                                                                                                                                                     | M/S. MOLEX (INDIA) PRIVATE LIMITED                                                               |
| Meeting No.6/81                                                                                                                                                                     | HQ File No: 01/81/050/00260/AM09/DES-II/                                                         |
| Dated:- 13.06.2017                                                                                                                                                                  | RLA File No: 07/24/040/00171/AM09/                                                               |
| Subject:                                                                                                                                                                            | Modification of fixed norms in respect of advance authorization no. 0710058415 dated 09.07.2008. |
| <b>Decision:</b> NC observed that representation for modification of norms for the above AA was referred to DeitY for comments. NC decided to await their reply and defer the case. |                                                                                                  |
| The case stands deferred to 25.07.2017.                                                                                                                                             |                                                                                                  |

| Case No. AR-150                                                                                                                                                                                                                                                        | M/S. ALSTOM PROJECTS INDIA LIMITED                                              |                |                 |   |                                   |       |                                   |   |                                   |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------|----------------|-----------------|---|-----------------------------------|-------|-----------------------------------|---|-----------------------------------|
| Meeting No.6/81                                                                                                                                                                                                                                                        | HQ File No: 01/81/050/00213/AM10/DES.II/                                        |                |                 |   |                                   |       |                                   |   |                                   |
| Dated:- 13.06.2017                                                                                                                                                                                                                                                     | RLA File No: 03/94/040/01278/AM08/                                              |                |                 |   |                                   |       |                                   |   |                                   |
| Subject:                                                                                                                                                                                                                                                               | Ratification of Norms of Advance Authorization No. 0310464531 dated 11.03.2008. |                |                 |   |                                   |       |                                   |   |                                   |
| <b>Decision:</b> NC decided to <b>ratify</b> the norms for the above AA on repeat basis as per applicant's request dated 24.1.2016 as under:                                                                                                                           |                                                                                 |                |                 |   |                                   |       |                                   |   |                                   |
| <table><tr><th>Export Product</th><th>On Repeat Basis</th></tr><tr><td>1</td><td>AA No.3410041507 dated 14.09.2015</td></tr><tr><td>2 &amp; 4</td><td>AA No.0310434375 dated 28.06.2007</td></tr><tr><td>3</td><td>AA No.0310419737 dated 15.02.2007</td></tr></table> |                                                                                 | Export Product | On Repeat Basis | 1 | AA No.3410041507 dated 14.09.2015 | 2 & 4 | AA No.0310434375 dated 28.06.2007 | 3 | AA No.0310419737 dated 15.02.2007 |
| Export Product                                                                                                                                                                                                                                                         | On Repeat Basis                                                                 |                |                 |   |                                   |       |                                   |   |                                   |
| 1                                                                                                                                                                                                                                                                      | AA No.3410041507 dated 14.09.2015                                               |                |                 |   |                                   |       |                                   |   |                                   |
| 2 & 4                                                                                                                                                                                                                                                                  | AA No.0310434375 dated 28.06.2007                                               |                |                 |   |                                   |       |                                   |   |                                   |
| 3                                                                                                                                                                                                                                                                      | AA No.0310419737 dated 15.02.2007                                               |                |                 |   |                                   |       |                                   |   |                                   |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                 |                                                                                 |                |                 |   |                                   |       |                                   |   |                                   |

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|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR-151    | M/S. ANJANI TECHNOPLAST LIMITED                                                                     |
| Meeting No.6/81    | HQ File No: 01/81/050/00221/AM13/DES.II/                                                            |
| Dated:- 13.06.2017 | RLA File No: 05/23/040/00125/AM13/                                                                  |
| Subject:           | Modification of ratified norms in respect of Advance Authorization No. 0510249179 dated 11.09.2009. |

बलजीत सिंह / BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग, नई दिल्ली  
Udyog Bhawan, New Delhi



**Decision:** NC observed that representation for fixation of norms for the above AA was referred to MSME (Chemical Division) for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.

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|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR-152    | M/S. JINDAL SAW LIMITED                                                                             |
| Meeting No.6/81    | HQ File No: 01/81/50/408/AM13/DES.II                                                                |
| Dated:- 13.06.2017 | RLA File No: 05/23/040/000359/AM13                                                                  |
| Subject:           | Modification of ratified norms in respect of Advance Authorization No. 0510340521 dated 10.12.2012. |

**Decision:** NC observed that DIPP Deficiency letter sent to firm on 06.04.2017 seeking certain information. NC decided to send a reminder and defer the case.

The case stands deferred to 25.07.2017.

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|--------------------|--------------------------------------------------------------------------------------------------|
| Case No. AR-153    | M/S. HINDUSTHAN URBAN INFRASTRUCTURE LIMITED                                                     |
| Meeting No.6/81    | HQ File No: 01/81/050/00160/AM16/DES.II/                                                         |
| Dated:- 13.06.2017 | RLA File No: 05/23/040/00072/AM16/                                                               |
| Subject:-          | Modification of fixed norms in respect of advance authorization no. 0510394422 dated 03.06.2015. |

**Decision:** NC decided to **modify** the norms for the above AA as per DIPP comments vide UO No. 12/45/2017-TSW/153 -A/R dated 13/06/2017 :

As import was made prior to ratification of norms by the Norms Committee and firm has submitted documentary evidence like copies of Purchase Order, Performa Invoice etc. in support of import of 7.11 mm dia Carbon Composite Core (import item at Sl. No. 2), for the purpose of redemption, description of import item at Sl. No. 2 may be restored as per Advance Authorization.

RA may take suitable consequential action accordingly.

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|--------------------|--------------------------------------------------------------------------------------------|
| Case No. AR-154    | M/S. JAINSON CABLES INDIA PRIVATE LIMITED                                                  |
| Meeting No.6/81    | HQ File No: 01/81/050/00442/AM15/DES.II/                                                   |
| Dated:- 13.06.2017 | RLA File No: 08/24/040/00002/AM15/                                                         |
| Subject:-          | Ratification of norms in respect of advance authorization no. 0810133370 dated 17.09.2014. |

**Decision:** NC decided to ask the firm to submit information as per DIPP UO No. 12/45/2017-TSW/154-A/R dated 13.06.2017 as under:

Reply submitted by the firm vide their letter dated 20/04/2017 has been perused which is not complete/proper and they may be asked to submit the following information(point-wise) for the cables covered in the Advance Authorization :

1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
2. Voltage rating of cables, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable.
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred to 25.07.2017.

बलजीत सिंह RAJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Director General of Foreign Trade  
उद्योग मंत्रालय  
Ministry of Commerce & Industry  
नई दिल्ली-110011  
New Delhi-110011

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Director General of Foreign Trade  
आर्थिक विभाग  
Ministry of Commerce  
नई दिल्ली-110011  
New Delhi-110011



|                    |                                                                                            |
|--------------------|--------------------------------------------------------------------------------------------|
| Case No. AR-155    | M/S. JAINSON CABLES INDIA PRIVATE LIMITED                                                  |
| Meeting No.6/81    | HQ File No: 01/81/050/00215/AM16/DES.II/                                                   |
| Dated:- 13.06.2017 | RLA File No: 08/24/040/00095/AM16/                                                         |
| Subject:-          | Ratification of norms in respect of advance authorization no. 0810135610 dated 03.07.2015. |

**Decision:** NC decided to ask the firm to submit information as per DIPP UO No. 12/45/2017-TSW/155-A/R dated 13.06.2017 as under:

Reply submitted by the firm vide their letter dated 20/04/2017 has been perused which is not complete/proper and they may be asked to submit the following information(point-wise) for the cables covered in the Advance Authorization :

1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
2. Voltage rating of cables, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable.
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

The case stands deferred to 25.07.2017.

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|--------------------|--------------------------------------------------------------------------------------------|
| Case No. AR-156    | M/S. JAINSON CABLES INDIA PRIVATE LIMITED                                                  |
| Meeting No.6/81    | HQ File No: 01/81/050/00481/AM16/DES.II/                                                   |
| Dated:- 13.06.2017 | RLA File No: 08/24/040/00092/AM16/                                                         |
| Subject:-          | Ratification of norms in respect of Advance Authorization No. 0810135611 dated 03.07.2015. |

**Decision:** NC decided to ask the firm to submit information as per DIPP UO No. 12/45/2017-TSW/156-A/R dated 13.06.2017 as under:

Reply submitted by the firm vide their letter dated 20/04/2017 has been perused which is not complete/proper and they may be asked to submit the following information(point-wise) for the cables covered in the Advance Authorization :

1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
2. Voltage rating of cables, conductor size wise.
3. Detailed calculations for the requirement of import item, conductor size wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of raw material, export product wise, in a tabular form.

The case stands deferred to 25.07.2017

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR-157    | M/S. ALSTOM INDIA LIMITED                                                                           |
| Meeting No.6/81    | HQ File No: 01/81/050/00346/AM16/DES.II/                                                            |
| Dated:- 13.06.2017 | RLA File No: 34/24/040/00163/AM16/                                                                  |
| Subject:-          | Modification of ratified norms in respect of advance authorization no. 3410041507 dated 14.09.2015. |

**Decision:** NC decided to **modify** the norms for the above AA as per DHI comments vide UO No. TSW(B) 3/215/2015 date 13/06/2017 (Copy enclosed).

RA may take suitable consequential action accordingly.

बलजीत सिंह /BALJI SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
नयाँ दिल्ली-110011  
New Delhi-110011

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR-158    | M/S. GRID INDIA POWER CABLES PRIVATE LIMITED                                                        |
| Meeting No.6/81    | HQ File No: 01/81/050/00275/AM17/                                                                   |
| Dated:- 13.06.2017 | RLA File No: 05/23/040/00104/AM17/                                                                  |
| Subject:           | Modification of ratified norms in respect of Advance Authorization No. 0510398727 dated 03.06.2016. |

**Decision:** NC decided to **modify** the norms for the above AA as per DIPP comments vide UO No. 12/45/2017-TSW/158 -A/R dated 13/06/2017 :

1. Words "1100 V" may be suffixed with the description of export items at Sl. No. 1 to 4.
2. Quantity of import item at Sl. No 1 viz. Aluminium Ingots(E.C. Grade) may be allowed as applied for i.e. 22220 Kgs. as 1.01 Kgs./Kg content in the export product at Sl. No.1.
3. Quantity of import item at Sl. No 5 viz. Aluminium Ingots(E.C. Grade) may be allowed as 8153 Kgs., for export item at Sl. No. 2, taking clue from Engineering Table 5.
4. Quantity of import item at Sl. No 9 viz. Aluminium Ingots(E.C. Grade) may be allowed as 23525 Kgs., for export item at Sl. No. 3, taking clue from Engineering Table 5.
5. Quantity of import item at Sl. No 13 viz. Aluminium Ingots(E.C. Grade) may be allowed as 8106 Kgs., for export item at Sl. No. 4, taking clue from Engineering Table 5.
6. Import items at Sl. No. 2 to 4, 6 to 8, 10 to 12 & 14 to 16 ( PVC Resin/ Plasticizer and Filler) may be deleted as export items are XLPE insulated and therefore, do not contain any PVC Compound .

RA may take suitable consequential action accordingly.

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR-159    | M/S. MASS-TECH CONTROLS PRIVATE LIMITED                                                             |
| Meeting No.6/81    | HQ File No: 01/81/050/00033/AM09/                                                                   |
| Dated:- 13.06.2017 | RLA File No: 03/95/040/00133/AM08/                                                                  |
| Subject:           | Modification of ratified norms in respect of Advance Authorization No. 0310431011 dated 29.05.2007. |

**Decision:** NC decided to **modify** the norms for the above AA as per DIPP comments vide UO No. 12/45/2017-TSW/159-160 -A/R dated 13/06/2017 :

Keeping in view that clubbing of Advance Authorizations No. 0310431011 dated 29.05.2007 & 0310431026 dated 29.05.2007 has been allowed by PRC in its meeting No. 19/AM13 dated 28.8.2012 , for the purpose of redemption , quantity of import item No. 1 (Rectifiers) after clubbing, may be allowed as 650 Nos. on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR-160    | M/S. MASS-TECH CONTROLS PRIVATE LIMITED                                                             |
| Meeting No.6/81    | HQ File No: 01/81/050/00034/AM09/                                                                   |
| Dated:- 13.06.2017 | RLA File No: 03/95/040/00132/AM08/                                                                  |
| Subject:           | Modification of ratified norms in respect of Advance Authorization No. 0310431026 dated 29.05.2007. |

**Decision:** NC decided to **modify** the norms for the above AA as per DIPP comments vide UO No. 12/45/2017-TSW/159-160 -A/R dated 13/06/2017 :

Keeping in view that clubbing of Advance Authorizations No. 0310431011 dated 29.05.2007 & 0310431026 dated 29.05.2007 has been allowed by PRC in its meeting No. 19/AM13 dated 28.8.2012 , for the purpose of redemption , quantity of import item No. 1 (Rectifiers) after clubbing, may be allowed as 650 Nos. on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.



|                                                                                                                                                                                    |                                                                                            |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------|
| Case No. AR-161                                                                                                                                                                    | M/S. ZENITH PRECISION PRIVATE LIMITED                                                      |
| Meeting No.6/81                                                                                                                                                                    | HQ File No: 01/81/050/00296/AM15/                                                          |
| Dated:- 13.06.2017                                                                                                                                                                 | RLA File No: 07/24/040/00082/AM15/                                                         |
| Subject:                                                                                                                                                                           | Ratification of norms in respect of advance authorization no. 0710105419 dated 26.06.2014. |
| <b>Decision:</b> NC observed that representation for ratification of norms for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case. |                                                                                            |
| The case stands deferred to 25.07.2017.                                                                                                                                            |                                                                                            |

|                                                                                                                                                             |                                                                                                  |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------|
| Case No. AR- 162                                                                                                                                            | M/S. MAN INDUSTRIES (INDIA) LIMITED                                                              |
| Meeting No. 6/81                                                                                                                                            | HQ File No: 01/81/050/00039/AM11/                                                                |
| Dated:- 13.06.2017                                                                                                                                          | RLA File No: 03/95/040/00102/AM11/                                                               |
| Subject:                                                                                                                                                    | Modification of fixed norms in respect of advance authorization no. 0310575282 dated 20.05.2010. |
| <b>Decision:</b> NC decided to <b>modify</b> the norms for the above AA as per DIPP comments vide UO No. 12/45/2017-TSW/162 -A/R dated 13/06/2017 :         |                                                                                                  |
| 1. Typographical error may be corrected in respect of import item at Sl. No. 5 and its description may be corrected from "Polyethylene" to "Polypropylene". |                                                                                                  |
| RA may take suitable consequential action accordingly.                                                                                                      |                                                                                                  |

|                                                                                                                                                             |                                                                                                     |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR- 163                                                                                                                                            | M/S. MAN INDUSTRIES (INDIA) LIMITED                                                                 |
| Meeting No. 6/81                                                                                                                                            | HQ File No: 01/81/050/00040/AM11/                                                                   |
| Dated:- 13.06.2017                                                                                                                                          | RLA File No: 03/95/040/00103/AM11/                                                                  |
| Subject:                                                                                                                                                    | Modification of ratified norms in respect of Advance Authorization No. 0310575295 dated 20.05.2010. |
| <b>Decision:</b> NC decided to <b>modify</b> the norms for the above AA as per DIPP comments vide UO No. 12/45/2017-TSW/163-A/R dated 13/06/2017 :          |                                                                                                     |
| 1. Typographical error may be corrected in respect of import item at Sl. No. 5 and its description may be corrected from "Polyethylene" to "Polypropylene". |                                                                                                     |
| RA may take suitable consequential action accordingly.                                                                                                      |                                                                                                     |

|                                                                                                                                                                                   |                                                                                            |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------|
| Case No. AR- 164                                                                                                                                                                  | M/S. NATIONAL STEEL AND AGRO INDUSTRIES LIMITED                                            |
| Meeting No. 6/81                                                                                                                                                                  | HQ File No: 01/81/050/00251/AM17/                                                          |
| Dated:- 13.06.2017                                                                                                                                                                | RLA File No: 56/24/040/00027/AM17/                                                         |
| Subject:                                                                                                                                                                          | Ratification of norms in respect of advance authorization no. 5610004971 dated 08.08.2016. |
| <b>Decision:</b> NC observed that representation for ratification of norms for the above AA was referred to MoS for comments. NC decided to await their reply and defer the case. |                                                                                            |
| The case stands deferred to 25.07.2017.                                                                                                                                           |                                                                                            |

|                                                                                                          |                                                                                            |
|----------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------|
| Case No. AR- 165                                                                                         | M/S. RUBY MICA COMPANY LIMITED                                                             |
| Meeting No. 6/81                                                                                         | HQ File No: 01/81/050/00336/AM15/                                                          |
| Dated:- 13.06.2017                                                                                       | RLA File No: 02/24/040/00057/AM15/                                                         |
| Subject:                                                                                                 | Ratification of norms in respect of advance authorization no. 0210204262 dated 27.06.2014. |
| <b>Decision:</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP comments vide UO No. |                                                                                            |



12/45/2017-TSW/165-A/R dated 13/06/2017 :

1. Net weight of export product may be specified as 4730 Kgs.
2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 935 Kgs being less than the net content in export items..
3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as applied for i.e. 325.25 Kgs. being less than the net content in export items.

RA may take suitable consequential action accordingly.

|                    |                                                                                |
|--------------------|--------------------------------------------------------------------------------|
| Case No. AR- 166   | M/S. RUBY MICA COMPANY LIMITED                                                 |
| Meeting No. 6/81   | HQ File No: 01/81/050/00519/AM15/                                              |
| Dated:- 13.06.2017 | RLA File No: 02/24/040/00130/AM15/                                             |
| Subject:           | Ratification of Norms of Advance Authorization No.0210205033 dated 26.09.2014. |

**Decision:** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/45/2017-TSW/166 -A/R dated 13/06/2017 :

1. Net weight of export product may be specified as 4840 Kgs.
2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 956.736 Kgs., being less than the net content in export items.
3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as applied for i.e. 332.816 Kgs. being less than the net content in export items.

RA may take suitable consequential action accordingly.

|                    |                                                                                 |
|--------------------|---------------------------------------------------------------------------------|
| Case No. AR- 167   | M/S. RUBY MICA COMPANY LIMITED                                                  |
| Meeting No. 6/81   | HQ File No: 01/81/050/00600/AM15/                                               |
| Dated:- 13.06.2017 | RLA File No: 02/24/040/00185/AM15/                                              |
| Subject:           | Ratification of Norms of Advance Authorization No. 0210205341 dated 16.12.2014. |

**Decision:** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/45/2017-TSW/167-A/R dated 13/06/2017 :

1. Net weight of export product may be specified as 4730 Kgs.
2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 934.992 Kgs. being less than the net content in export items.
3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as applied for i.e. 325.252 Kgs. being less than the net content in export items.

RA may take suitable consequential action accordingly.

|                    |                                                                                 |
|--------------------|---------------------------------------------------------------------------------|
| Case No. AR- 168   | M/S. RUBY MICA COMPANY LIMITED                                                  |
| Meeting No. 6/81   | HQ File No: 01/81/050/00045/AM16/                                               |
| Dated:- 13.06.2017 | RLA File No: 02/24/040/00224/AM15/                                              |
| Subject:           | Ratification of Norms of Advance Authorization No. 0210205623 dated 10.03.2015. |

**Decision:** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/45/2017-TSW/168-A/R dated 13/06/2017 :

1. Net weight of export product may be specified as 4840 Kgs.
2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 956.736 Kgs., being less than the net content in export items.
3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity



may be allowed as applied for i.e. 332.816 Kgs. being less than the net content in export items.

RA may take suitable consequential action accordingly.

|                    |                                                                                 |
|--------------------|---------------------------------------------------------------------------------|
| Case No. AR- 169   | M/S. SAINEST TUBES PRIVATE LIMITED                                              |
| Meeting No. 6/81   | HQ File No: 01/81/050/00316/AM17/                                               |
| Dated:- 13.06.2017 | RLA File No: 08/24/040/00100/AM17/                                              |
| Subject:           | Ratification of Norms of Advance Authorization No. 0810138235 dated 07.07.2016. |

**Decision:** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/45/2017-TSW/169 -A/R dated 13/06/2017 :

1. Words " OD 28 mm and less" may be suffixed with the description of export item.
2. Words " OD 30 mm and above" may be suffixed with the description of import item.
3. Quantity of import item namely, "Cold drawn Carbon Steel Tube(Mother Tube) of relevant grade and OD 30 mm and above" may be allowed s 200160 Kgs. as 1.112 Kgs./Kg. content in export items after taking 25 % recovery from scarp as claimed by the firm.

RA may take suitable consequential action accordingly.

|                    |                                                                                 |
|--------------------|---------------------------------------------------------------------------------|
| Case No. AR- 170   | M/S. TRANSLOY INDIA PRIVATE LIMITED                                             |
| Meeting No. 6/81   | HQ File No: 01/81/050/00363/AM10/                                               |
| Dated:- 13.06.2017 | RLA File No: 03/95/040/00402/AM10/                                              |
| Subject:           | Ratification of Norms of Advance Authorization No. 0310539377 dated 25.09.2009. |

**Decision:** NC observed that representation for ratification of norms for the above AA was referred to MSME for comments. NC decided to await their reply and defer the case.

The case stands deferred to 25.07.2017.

Date:30.06.2017  
Place: New Delhi

  
(Baljit Singh)  
Deputy Director General Foreign Trade  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
(Vinod Kumar Kashyap)  
Foreign Trade Development Officer  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग, उद्योग एवं वाणिज्य  
Udyog Bhawan, New Delhi



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13-6-2017

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017- Case No. 17/24/81 (M/s Anglo Steel Private Ltd.) (Advance Authorization No. 0310801043 dated 15.12.2015)

Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export product .
2. Word "Relevant grade and size" may prefixed with the description of import item and its quantity may be allowed as 400 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

Norms committee may take a view

13/06/2017

(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/20 dated 13 /06/2017

बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

VK  
विनायक कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग, नई दिल्ली  
Udyog Bhawan, New Delhi



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13.06.2017

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017- Case No. 18/24/81 (M/s Anglo Steel Private Ltd.) (Advance Authorization No. 0310801045 dated 15.12.2015)

Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export product .
2. Word "Relevant grade and size" may prefixed with the description of import item and its quantity may be allowed as 400 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

Norms Committee II

DIPP No. 12/45/2017-TSW/21 dated 13/06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग, नई दिल्ली  
Udyog Bhawan, New Delhi



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13.06.2017

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017- Case No. 16/24/81 (M/s Anglo Steel Private Ltd.) (Advance Authorization No. 0310801123 dated 16.12.2015)

Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export product .
2. Word "Relevant grade and size " may prefixed with the description of import item and its quantity may be allowed as 400 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

Norms committee may take a view

13/06/2017

(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/22 dated 13 /06/2017

बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

VK  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
(विदेश व्यापार महानिदेशालय)  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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13.06.2017

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017- Case No. 19/24/81 (M/s Anglo Steel Private Ltd.) (Advance Authorization No. 0310801126 dated 16.12.2015)

Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export product.
2. Word "Relevant grade and size" may prefixed with the description of import item and its quantity may be allowed as 400 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

Norms committee may take a view

13106120/2

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/45/2017-TSW/23 dated 13/06/2017

  
बलजीत सिंह / BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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13.06.2017

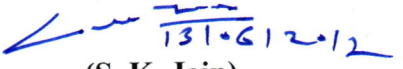
Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017- Case No. 20/24/81 (M/s Anglo Steel Private Ltd.) (Advance Authorization No. 0310801122 dated 16.12.2015)

Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export product .
2. Word "Relevant grade and size " may prefixed with the description of import item and its quantity may be allowed as 400 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/24 dated 13 /06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASH/AP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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13.06.2017

No.7/225/2017-TSW / 83  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)  
\*\*\*\*\*

Subject : **Advance Authorization No.0610038371 dated 26-04-2016-**  
M/s Injectoplast Pvt. Ltd

Ref: DGFT UO No. 01/81/50/167/AM-17/DES-2

Vide letter dated 16-03-2017, the firm has submitted the details as under :-

|                                       |                    |
|---------------------------------------|--------------------|
| Material required for 4 parts @7.5 Gm | 30.00 grams        |
| SPRU Runner Per Shot                  | 16.00 grams        |
| Rejection/ burning/ loss              | 1.50 grams         |
| Total material required for one shot  | <b>47.50 grams</b> |
| Material required for one part        | 11.88 grams        |
| Pet part net material required        | 7.50 grams         |
| Total wastage per part                | 4.38 grams         |
| Percentage of wastage                 | 4.38/7.50=58.40    |

In the past with the recommendation of Department of C & CP the norm was approved in the norms committee for manufacture of Brush Box made out of Phenolic Moulding Compound. Accordingly, the following is recommended:

| Item of Export                                                          | Quantity | Item of Import             | Quantity  |
|-------------------------------------------------------------------------|----------|----------------------------|-----------|
| Brush Box made out of Phenolic Moulding Compound (weight/piece 7.5 gms) | 1 number | Phenolic Moulding Compound | 11.88 gms |

(NAND LAL)  
Consultant  
01-06-2017

**DGFT (DES-II)**

बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग, उद्योग एवं वाणिज्य  
Udyog Bhawan, New Delhi

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13.06.2017

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017- Case No. 7/14/81 (M/s Anglo Steel Private Ltd.) (Advance Authorization No. 0310805759 dated 28.06.2016)

Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export product .
2. Word "Relevant grade and size " may prefixed with the description of import item and its quantity may be allowed as 240 MT as 1.60 Kgs./Kg. content in the export item taking clue from SIONs C-385 & C-593.

Norms committee may take a view

13/06/2017  
(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/58 dated 13 /06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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13.06.2017

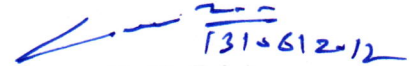
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 13/06/2017- Case No. 6/14/81 (M/s Anglo Steel Private Ltd.) (Advance Authorization No. 0310806780 dated 02.08.2016)**

Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No. 0310810638 dated 19.01.2017 ratified in NC meeting dated 16/05/2017:

1. Words "BTC/EUE/LTC/STC" may be prefixed with the description of export products at Sl. No. 1 & 2.
2. Word "Relevant grade and size" may prefixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 560 MT each as 1.60 Kgs./Kg. content in the export items taking clue from SIONs C-385 & C-593.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/63 dated 13/06/2017

  
बलजीत सिंह / BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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वाणिज्य एवं उद्योग मंत्रालय  
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विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
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वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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13.6.2017

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 13/06/2017 - Case No. 30/20/81(M/s Mauria Udyog Limited) (Advance Authorization No. 0510400470 dated 25.11.2016)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1, 3 & 4 may be allowed as applied for as per SION C-704.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 5155974 Kgs. as per SIONs C495 & C-704.
3. Import items at Sl. No. 5 may be allowed upto 3 % of FOB value of exports as per SION C-704.

Norms committee may take a view

13.6.2017  
(S. K. Jain)

**Development Officer**

**Norms Committee II**

DIPP No12/45/2017-TSW/84 dated 13/06/2017

*B.S.*

**बलजीत सिंह /BALJIT SINGH**  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

*V.K.*

**विनीद कुमार कश्यप**  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Ministry of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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13-06-2017

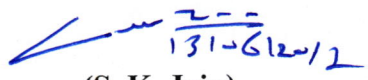
Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017 - Case No. 31/20/81(M/s Mauria Udyog Limited) (Advance Authorization No. 0510400472 dated 25.11.2016)

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1, 3 & 4 may be allowed as applied for as per SION C-704.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 6015303 Kgs. as per SIONs C495 & C-704.
3. Import items at Sl. No. 5 may be allowed upto 3 % of FOB value of exports as per SION C-704.

Norms committee may take a view

  
13-06-2017

(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/85 dated 13/06/2017

  
बलजीत सिंह / BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग, उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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13.6.2017

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017- Case No. 19/20/81 (M/s Jindal SAW Limited )  
(Advance Authorization No. 0510400595 dated 02.12.2016)

Advance Authorization may be ratified as under:

1. Thickness of 3LPE coating in export items at Sl. No. 1, 2 & 3 may be specified as 3.0 mm.
2. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 37.206 MT, 42.525 MT & 20617.544 MT respectively.
3. Import item at Sl. No. 1 shall be of thickness 15.90 mm & relevant grade as contained in the export item at Sl. No. 1 and its quantity may be allowed as 38.386 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1 as per SION C-1291.
4. Word "Electrode" may be deleted from the description of import item at Sl. No. 2 and quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 0.151 MT as per SION C-1291.
5. Quantities of import items at Sl. No. 3 to 5 & 8 to 10 may be allowed as applied for being less than 2 % of FOB value of export item at Sl. No. 1.
6. Quantities of import items at Sl. No. 6 & 7 may be allowed as 147.6 Litres & 49.2 Litres receptively.
7. Quantity of import item at Sl. No. 11 viz. Epoxy Powder of relevant grade may be allowed as 0.036 MT as per SION C-1291.
8. Quantity of import item at Sl. No. 12 viz. Adhesive of relevant grade may be allowed as applied for i.e. 0.078 MT as per SION C-1291.
9. Quantity of import item at Sl. No. 13 viz. Polyethylene(PE) of relevant grade may be allowed as 0.999 MT as per SION C-1291.
10. Import item at Sl. No. 14 shall be of thickness 15.90 mm & relevant grade as contained in the export item at Sl. No. 2 and its quantity may be allowed as 43.233 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2 as per SION C-1291.
11. Word "Electrode" may be deleted from the description of import item at Sl. No. 15 and quantity of import item at Sl. No. 15 may be allowed as applied for i.e. 0.170 MT as per SION C-1291.
12. Quantities of import items at Sl. No. 16 to 18 & 21 to 23 may be allowed as applied for being less than 2 % of FOB value of export item at Sl. No. 2.
13. Quantities of import items at Sl. No. 19 & 20 may be allowed as 165.5 Litres & 55.3 Litres receptively.
14. Quantity of import item at Sl. No. 24 viz. Epoxy Powder of relevant grade may be allowed as 0.040 MT as per SION C-1291.
15. Quantity of import item at Sl. No. 25 viz. Adhesive of relevant grade may be allowed as applied for i.e. 0.088 MT as per SION C-1291.
16. Quantity of import item at Sl. No. 26 viz. Polyethylene(PE) of relevant grade may be allowed as 1.119 MT as per SION C-1291.

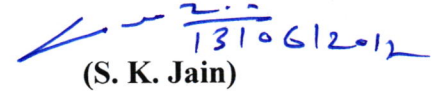
  
बलजीत सिंह / BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
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विदेश व्यापार महानिदेशालय  
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Ministry of Commerce & Industry  
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Udyog Bhawan, New Delhi-110011

  
विनोद कुमार काश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi



17. Import item at Sl. No. 27 shall be of thickness 15.90 mm & relevant grade as contained in the export item at Sl. No. 3 and its quantity may be allowed as applied for i.e. 20957.53 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3 as per SION C-1291.
18. Word "Electrode" may be deleted from the description of import item at Sl. No. 28 and quantity of import item at Sl. No. 28 may be allowed as applied for i.e. 82.433 MT as per SION C-1291.
19. Quantities of import items at Sl. No. 29 to 31 & 34 to 36 may be allowed as applied for being less than 2 % of FOB value of export item at Sl. No. 3.
20. Quantities of import items at Sl. No. 32 & 33 may be allowed as 78552 Litres & 26237 Litres receptively.
21. Quantity of import item at Sl. No. 37 viz. Epoxy Powder of relevant grade may be allowed as 19.225 MT as per SION C-1291.
22. Quantity of import item at Sl. No. 38 viz. Adhesive of relevant grade may be allowed as applied for i.e. 42.167 MT as per SION C-1291.
23. Quantity of import item at Sl. No. 39 viz. Polyethylene(PE) of relevant grade may be allowed as 539.6 MT as per SION C-1291.

Norms committee may take a view

  
(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/89 dated 13 /06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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13.6.2017

Government of India  
Ministry of Electronics and Information Technology  
Electronics Niketan, 6, CGO Complex  
New Delhi-110003

**Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310809585 dated 5.12.2016 issued in favour of M/s. UM Cables Ltd. Mumbai**

Reference DGFT U.O. No 01/81/50/632/AM17/DES-11/33 dated 3.02.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. UM Cables Ltd. Mumbai for export of "Optical Fibre Cable".

2. The FOB value of export is Rs.245,388,000.00 (US\$ 3,718,000.00) and CIF value of Import is Rs 208,199,952.00 (US\$ 3,061,764.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

| S.No. | Description                    | UOM | Wastage allowed % | Quantity Recommended |
|-------|--------------------------------|-----|-------------------|----------------------|
| 1.    | Single Mode Optical Fiber      | KM  | 4.00              | 167890.9             |
| 2.    | Polybutylene Terphthalate(PBT) | KG  | 2.00              | 123424               |
| 3.    | Cable filling Compound         | KG  | 1.50              | 68558.8              |
| 4.    | HDPE Black Compound(80%)       | KG  | 2.00              | 866300.7             |
| 5.    | LLDPE Compound (20%)           | KG  | 2.00              | 216559.1             |
| 6.    | Colouring Ink                  | KG  | 1.00              | 198.2                |

(Asha Nangia)  
Director

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi  
MeitY U.O. No. 17(16)/2017-IPHW dated 15.05.2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
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विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग, उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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13.06.17

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GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
O/O. THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE  
NEW CGO BUILDING, NEW MARINE LINES, CHURCHGATE, MUMBAI 20

File No. 03950/000829AM17

DATE 2.2.2017

To,

The Director General of Foreign Trade,  
New Delhi - 110011.

Kind Attn.: Shri Baljit Singh, Dy. DGFT (NC-II)

Sub.: Grant of Advance authorization on Repeat Basis  
as per Para 4.7 & 4.7.2 of HBP (Vol. IV) 2009-14

Sir,

M/s. PREMIER INDUSTRIAL CORPORATION LIMITED, MUMBAI have been granted Advance authorization No. 0310810916 dated 2.2.2017. The copies of the application are not forwarded to the Headquarters due to following reason:

The Advance authorization has been issued on Repeat basis in terms of para 4.7 read with para 4.7.1 & 4.7.2 of HBP (Vol. IV) on basis of decision of Norms Committee in Meeting No. 22/81-ALC 2/2015 dated 9.2.2016 (HQ F.No. 01/81/050/00373/AM16). The copy of decision is enclosed herewith.

Yours faithfully

(R.R. BORIKAR)

Encl.: Copy of decision.

Foreign Trade Development Officer,  
for Additional Director General of Foreign Trade.

बलजीत सिंह / BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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विनोद कुमार कश्यप  
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वाणिज्य विभाग, नई दिल्ली  
Udyog Bhawan, New Delhi



Government of India  
Ministry of Steel  
Technical Division

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13.6.2017

**Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 0310811575 dated 02.03.2017 - M/s Phoenix Foils Private Limited, Mumbai.**

DGFT may refer to their UO note No 01/81/50/058/AM-18/DES-2/05 dated 26.04.2017 for ratification of input-output norm for import of Hot Rolled/Cold Rolled Stainless Steel Coils, wide coils, strips, Thickness 0.20 mm to 5.0 mm ( Grade 304/304L) (Prime) against export of cold rolled stainless steel strips thicknesses 0.01 mm to 3.00 mm ( Grade 304/304L) ( Net Weight = 60000 Kgs) by **M/s Phoenix Foils Private Limited, Mumbai** for comments/views of the Ministry of Steel. In this connection, the following information of the above mentioned AA may be obtained from the applicant so that the aforesaid AA could be ratified:

- (a) Thickness wise and grade wise width of cold rolled stainless steel coils/strips (Prime) and quantity thereof to be imported.
- (b) Thickness wise and grade wise width of cold rolled stainless steel coils/sheets/strips and quantity thereof to be exported.

*Shalna*

(S.K.Bhatnagar)  
Deputy Industrial Adviser  
Telefax: 011-23062490

✓ **Shri Vinod Kashyap**, FTDO, DGFT, Udyog Bhawan, New Delhi.  
Ministry of Steel UO.No. 2(10)/2016-TD Vol-I dated 29.05.2017

*RSJ*  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

*VK*  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



F.No. 2(6)/2011-TW  
Government of India  
Ministry of Steel  
Technical Division

**Subject: Ratification of norm in respect of Advance Licence No. 0310811805 dated 14.03.2017 of M/s KRYFS Power Component Limited, Mumbai.**

DGFT may refer to their UO No 01/81/50/ 044 /AM-18/DES-2/6 dated 27.04.2017 whereby the above mentioned Advance Authorization of **M/s KRYFS Power Component Limited, Mumbai** has been forwarded to Ministry of Steel for our comments/views.

Ministry of Steel recommends the import of Cold Rolled Grain Oriented (CRGO) Steel in coils form (Prime Quality) of relevant grade with wastage of 1.015 Kg/kg for the aforesaid export product subject to the condition that width of imported coils is more than the respective width of export products. However, export of coils cannot be made from imported sheets. Therefore, import of sheets, as applied, are not recommended. The following amendment in the description of item of import and quantity of import is recommended:

| Sl No | Advance Authorization No and date  | Description of item of export                                                               | Qty    | Description of item of import                                                                                          | Qty      |
|-------|------------------------------------|---------------------------------------------------------------------------------------------|--------|------------------------------------------------------------------------------------------------------------------------|----------|
| 1     | <b>0310811805 dated 14.03.2017</b> | Cold Rolled Grain Oriented (CRGO) Steel Slit Coils for Transformer Cores width up to 600 mm | 500 MT | Cold Rolled Grain Oriented (CRGO) Steel in coils form (Prime Quality) of relevant grade having width more than 600 mm. | 507.5 MT |

  
(S.K. Bhatnagar)  
Deputy Industrial Adviser

**V.K. KASHIYAP.**

Shri ~~P. Sahu~~, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(6)/2011-TW dated 02.05.2017

R.N. Kaly

  
बलजीत सिंह / BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry

  
विनोद कुमार कश्यप  
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Directorate General of Foreign Trade  
वाणिज्य विभाग, भारत सरकार  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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13.6.2017

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 13/06/2017 - Case No. 6/3/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310812135 dated 27.03.2017)**

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 14 may be specified as under:

| Sl. No. | Net weight (Kgs.) | Sl. No. | Net weight (Kgs.) | Sl. No. | Net weight (Kgs.) |
|---------|-------------------|---------|-------------------|---------|-------------------|
| 1       | 1545              | 6       | 6433              | 11      | 2963              |
| 2       | 4588              | 7       | 4314              | 12      | 3333              |
| 3       | 13526             | 8       | 11356             | 13      | 46494             |
| 4       | 5850              | 9       | 9055              | 14      | 1772              |
| 5       | 2110              | 10      | 3166              |         |                   |

- Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 48094.28 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 5 & 12 to 14.
- Quantity of import item at Sl. No 2 viz. Primary Unalloyed Aluminium may be allowed as 27921 Kgs. as 1.01 Kgs./Kg content in the export products at Sl. No. 6 to 13.
- Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 11 & 13 as claimed by the firm
- Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 5 & 10 to 13, as claimed by the firm.
- Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 5 & 10 to 13, as claimed by the firm.
- Quantities of import item at Sl. No. 6 viz. Copper Tape may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 4 & 13.

Norms committee may take a view

(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/119 dated 13/06/2017

  
**बलजीत सिंह / BALJIT SINGH**  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
**विनोद कुमार कश्यप**  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग, नई दिल्ली  
Udyog Bhawan, New Delhi



AR-145  
13.6.2017

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017-Case No. A/R-145( M/s Perma-Pipe India Private Limited )  
(Advance Authorization No. 3710001977 dated 16.08.2012)

Firm has again submitted reply vide letter No. IL-ACC-COR-002-415-17-REV0 dated 11<sup>th</sup> April, 2017 which is again not complete/proper. It appears they are not able to understand the information required to be submitted by them and therefore, they may be called for Personal Hearing in the next NC meeting along with the following information(point-wise) :

1. Total insulation areas & insulation volume, separately for export items at Sl. No. 1 & 2 supported by length and diameters of export items and insulation thickness.
2. Detailed calculations/basis for the quantities of import item at Sl. No. 1 to 4 supported by insulation thicknesses and insulation areas in the export products and wastages claimed at each stage of manufacture.
3. Basis for the density of insulating coating in export items at Sl. No. 1 & 2 with constituents therein.

Norms committee may take a view

13.6.2017

(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/145 -A/R dated 13/06/2017

RSJ

बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

VH  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Ministry of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



AR-153  
13.6.2017

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017- Case No. A/R-153 (M/s Hindustan Urban Infrastructure Limited ) (Advance Authorization No. 0510394422 dated 03.06.2015)

As import was made prior to ratification of norms by the Norms Committee and firm has submitted documentary evidence like copies of Purchase Order, Performa Invoice etc. in support of import of 7.11 mm dia Carbon Composite Core (import item at Sl. No. 2), for the purpose of redemption, description of import item at Sl. No. 2 may be restored as per Advance Authorization.

Norms committee may take a view

13.6.2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/45/2017-TSW/153 -A/R dated 13/06/2017

BJS

बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

VK

विनायक कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



AR-154  
13.6.2017

Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017 - Case No. A/R-154 (M/s Jainson Cables India Pvt. Ltd.)  
(Advance Authorization No. 0810133370 dated 17.09.2014)

Reply submitted by the firm vide their letter dated 20/04/2017 has been perused which is not complete/proper and they may be asked to submit the following information(point-wise) for the cables covered in the Advance Authorization :

1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
2. Voltage rating of cables, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable.
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

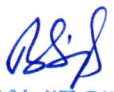
Norms committee may take a view

(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/154 -A/R dated 13/06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



AR-155  
13.06.2017

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 13/06/2017 - Case No. A/R-155 (M/s Jainson Cables India Pvt. Limited)  
(Advance Authorization No. 0810135610 dated 03.07.2015)**

Reply submitted by the firm vide their letter dated 20/04/2017 has been perused which is not complete/proper and they may be asked to submit the following information(point-wise) for the cables covered in the Advance Authorization :

1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
2. Voltage rating of cables, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable.
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

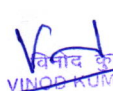
131-612-12  
(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/155 -A/R dated 13/06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग, नई दिल्ली  
Udyog Bhawan, New Delhi



AR-156  
13.06.2017

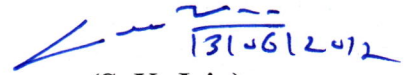
Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017 - Case No. A/R-156 (M/s Jainson Cables India Pvt. Limited)  
(Advance Authorization No. 0810135611 dated 03.07.2015)

Reply submitted by the firm vide their letter dated 20/04/2017 has been perused which is not complete/proper and they may be asked to submit the following information(point-wise) for the cables covered in the Advance Authorization :

1. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
2. Voltage rating of cables, conductor size wise.
3. Detailed calculations for the requirement of import item, conductor size wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of raw material, export product wise, in a tabular form

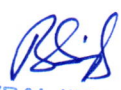
Norms committee may take a view

  
(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/156 -A/R dated 13/06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



AR-157  
13.06.2017

Government of India  
Department of Heavy Industry  
TSW(B) Section  
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Ref: (i) AA No.3410041507 dated 14/09/2015 M/s Alstom India.  
(ii) DGFT U.O. No.01/81/50/346/AM-16/DES-2/04 dated 2/5/2017

Description of Export product may be read as

"lower shaft" of Generator, finished = weight 23,841 Kg. (1 No.)

  
(K.K. Tiwari)

Industrial Advisor

DY. DGFT, DES-II

TSW(B) F.No.3/215/2015

dt. 13.06.2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



AR-158  
13.6.2017

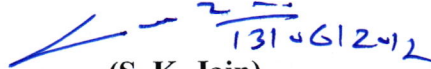
Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017 - Case No. A/R-158 (M/s Grid India Power Cables Pvt. Limited) (Advance Authorization No. 0510398727 dated 03.06.2016)

Advance Authorisation may be ratified as under:

1. Words "1100 V" may be suffixed with the description of export items at Sl. No. 1 to 4.
2. Quantity of import item at Sl. No 1 viz. Aluminium Ingots(E.C. Grade) may be allowed as applied for i.e. 22220 Kgs. as 1.01 Kgs./Kg content in the export product at Sl. No.1.
3. Quantity of import item at Sl. No 5 viz. Aluminium Ingots(E.C. Grade) may be allowed as 8153 Kgs., for export item at Sl. No. 2, taking clue from Engineering Table 5.
4. Quantity of import item at Sl. No 9 viz. Aluminium Ingots(E.C. Grade) may be allowed as 23525 Kgs., for export item at Sl. No. 3, taking clue from Engineering Table 5.
5. Quantity of import item at Sl. No 13 viz. Aluminium Ingots(E.C. Grade) may be allowed as 8106 Kgs., for export item at Sl. No. 4, taking clue from Engineering Table 5.
6. Import items at Sl. No. 2 to 4, 6 to 8, 10 to 12 & 14 to 16 (PVC Resin/ Plasticizer and Filler) may be deleted as export items are XLPE insulated and therefore, do not contain any PVC Compound.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/158 -A/R dated 13/06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



AR-159-160  
13.06.2017

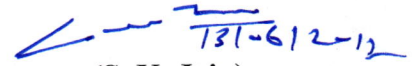
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 13/06/2017- Case No. A/R-159 & A/R-160 (M/s Mass Tech Controls Pvt. Limited )**

- (1. Advance Authorization No. 0310431026 dated 29.05.2007)
- (2. Advance Authorization No. 0310431011 dated 29.05.2007)

Keeping in view that clubbing of clubbing of Advance Authorizations No. 0310431011 dated 29.05.2007 & 0310431026 dated 29.05.2007 has been allowed by PRC in its meeting No. 19/AM13 dated 28.8.2012, for the purpose of redemption, quantity of import item No. 1 (Rectifiers) after clubbing, may be allowed as 650 Nos. on net to net basis with accountability clause.

Norms committee may take a view



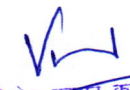
(S. K. Jain)

**Development Officer**

**Norms Committee II**

DIPP No. 12/45/2017-TSW/159-160 -A/R dated 13/06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

AR-162  
13.06.2017

NC Meeting 13/06/2017 - Case No. A/R-162 ( M/s Man Industries (India) Limited )  
(Advance Authorization No. 0310575282 dated 20.05.2010)

Norms may be modified as under:

1. Typographical error may be corrected in respect of import item at Sl. No. 5 and its description may be corrected from "Polyethylene" to "Polypropylene".

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/162 -A/R dated 13/06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महाविदेशिक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महाविदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनीत कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महाविदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

AR-163

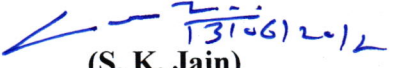
13.06.2017

NC Meeting 13/06/2017 - Case No. A/R-163 (M/s Man Industries (India) Limited )  
(Advance Authorization No. 0310575295 dated 20.05.2010)

Norms may be modified as under:

1. Typographical error may be corrected in respect of import item at Sl. No. 5 and its description may be corrected from "Polyethylene" to "Polypropylene".

Norms committee may take a view

  
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/45/2017-TSW/163 -A/R dated 13/06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



AR-165  
13.06.2017

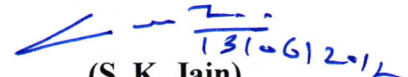
Department of Industrial Policy & Promotion  
(TSW)

NC Meeting dated 13/06/2017 - Case No. A/R-165 (M/s. Ruby Mica Company Limited)  
(Advance Authorization No. 0210204262 dated 27.06.2014)

Advance Authorization may be ratified as under:

1. Net weight of export product may be specified as 4730 Kgs.
2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 935 Kgs. being less than the net content in export items.
3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as applied for i.e. 325.25 Kgs. being less than the net content in export items.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

Norms Committee II

DIPP No. 12/45/2017-TSW/165 -A/R dated 13/06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य एवं उद्योग मंत्रालय  
Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

AR-166  
13.06.2017

NC Meeting dated 13/06/2017 - Case No. A/R-166 (M/s. Ruby Mica Company Limited)  
(Advance Authorization No. 0210205033 dated 26.09.2014)

Advance Authorization may be ratified as under:

1. Net weight of export product may be specified as 4840 Kgs.
2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 956.736 Kgs., being less than the net content in export items.
3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as applied for i.e. 332.816 Kgs. being less than the net content in export items.

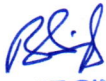
Norms committee may take a view

13.06/2-12  
(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/166 -A/R dated 13/06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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Ministry of Commerce & Industry  
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Udyog Bhawan, New Delhi-110011

  
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विदेश व्यापार विकास अधिकारी  
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Directorate General of Foreign Trade  
वाणिज्य विभाग, नई दिल्ली  
Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

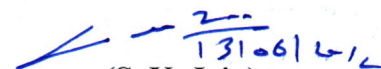
AR-167  
13.06.2017

NC Meeting dated 13/06/2017 - Case No. A/R-167 (M/s. Ruby Mica Company Limited)  
(Advance Authorization No. 0210205341 dated 16.12.2014)

Advance Authorization may be ratified as under:

1. Net weight of export product may be specified as 4730 Kgs.
2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 934.992 Kgs. being less than the net content in export items.
3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as applied for i.e. 325.252 Kgs. being less than the net content in export items.

Norms committee may take a view

  
(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/167 -A/R dated 13/06/2017

  
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उप महानिदेशक विदेश व्यापार  
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Ministry of Commerce & Industry  
उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
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Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
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Department of Industrial Policy & Promotion  
(TSW)

AR-168  
13.06.2017

NC Meeting dated 13/06/2017 - Case No. A/R-168 (M/s. Ruby Mica Company Limited)  
(Advance Authorization No. 0210205623 dated 10.03.2015)

Advance Authorization may be ratified as under:

1. Net weight of export product may be specified as 4840 Kgs.
2. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 956.736 Kgs., being less than the net content in export items.
3. Word "relevant" may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as applied for i.e. 332.816 Kgs. being less than the net content in export items.

Norms committee may take a view

13/06/2017  
(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/168 -A/R dated 13/06/2017

  
बलजीत सिंह /BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
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उद्योग भवन, नई दिल्ली-110011  
Udyog Bhawan, New Delhi-110011

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
उद्योग भवन, नई दिल्ली  
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Department of Industrial Policy & Promotion  
(TSW)

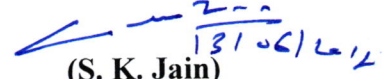
AR-169  
13.06.2017

NC Meeting dated 13/06/2017 - Case No. A/R-169 (M/s Sainest Tubes Pvt. Ltd. ) (Advance Authorization No. 0810138235 dated 07.07.2016)

Advance Authorization may be ratified as under:

1. Words " OD 28 mm and less" may be suffixed with the description of export item.
2. Words " OD 30 mm and above" may be suffixed with the description of import item.
3. Quantity of import item namely, "Cold drawn Carbon Steel Tube(Mother Tube) of relevant grade and OD 30 mm and above" may be allowed s 200160 Kgs. as 1.112 Kgs./Kg. content in export items after taking 25 % recovery from scarp as claimed by the firm.

Norms committee may take a view

  
(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/45/2017-TSW/169 -A/R dated 13/06/2017

  
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Udyog Bhawan, New Delhi-110011

  
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Udyog Bhawan, New Delhi